

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL TRIBUNAL, NEW DELHI**

Original Application No. 836/2024

In the matter of: -

SARITA DWIVEDI

Applicant

Versus

STATE OF UP

Respondent(s)

NDOH: -20.02.2025

INDEX

Sr. No.	Particulars	Pg. No.
1.	Supplementary affidavit on behalf of respondent no. 6, M/s Omaxe Ltd in terms of the order dated 08.01.2025 passed by this Hon'ble Tribunal.	1-21
2.	ANNEXURE-A A True copy of the permit letter no. 20058 dated 14.06.2005	22
3.	ANNEXURE-B A True copy of the completion certificate dated 24.04.2010	23
4.	ANNEXURE-C A True copy of the permit letter no. 20828 dated 05.07.2005	24
5.	ANNEXURE-D	25

	A True copy of the completion certificate dated 21.04.2010	
6.	ANNEXURE-E A True Copy of the gazette notification dated 14.09.2006	26- 70
7.	ANNEXURE-F A True copy of the letter dated 05.02.2007	71
8.	ANNEXURE-G A True Copy of the relevant portion of the building by-laws	72
9.	ANNEXURE-H A True Copy of the letter dated 07.02.2025	73-92
10.	ANNEXURE-I A True Copy of the letter dated 14.02.2025	93
11.	ANNEXURE-J A True copy of the letter dated 29.07.2024	94-95
12.	ANNEXURE- K True copy of the Challan dated 01.08.2024	96-102
13.	ANNEXURE- L True copy of the letter dated 05.08.2024	103-104
14.	ANNEXURE- M Recent Photographs of ongoing construction work	105-114

15.	ANNEXURE- N True copy of the order dated 29.01.2025	115
16.	ANNEXURE- O. True copy of the order dated 12.02.2025	116
17.	ANNEXURE- P. True copy of the letter dated 14.02.2025 preferred by the respondent no. 6 to the Municipal Commissioner	117

Through Counsel

Place: New Delhi

Date: 19.02.2025



ASHWIN KUMAR NAIR

Counsel For the Respondent No.6

Office: A11, Basement Lajpat Nagar Phase-3

New Delhi-110024

Mob:8826677580

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL TRIBUNAL, NEW DELHI**

Original Application No. 836/2024

In the matter of: -

SARITA DWIVEDI

Applicant

Versus

STATE OF UP

Respondent(s)

NDOH: -20.02.2025

**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 6, M/S OMAXE LTD. IN TERMS OF THE
ORDER DATED 08.01.2025 PASSED BY THIS HON'BLE
TRIBUNAL.**

That I, Digamber Dutt Sharma S/o Late Shri Keshab Dutt, aged about 50 years, Office address at: 7, L.S.C. Kalkaji, New Delhi-110 019 do hereby solemnly affirm that:

1. I am the Authorized signatory on behalf of Respondent no. 6 named as M/S Omaxe Ltd., am well versed with the facts of the case and henceforth extending this supplementary affidavit mentioning the following averments.

FOR OMAXE LTD.

Digamber Dutt Sharma
Authorized Signatory



2. That it is humbly submitted that captioned matter is listed for further consideration on 20.02.2025 before this Hon'ble Tribunal.
3. That on 02.09.2024 this Hon'ble tribunal was pleased to take *Suo-motu* cognizance towards the letter of the alleged petitioner named Sarita Dwivedi, resident of 403, Omaxe City, Raebareli Road, Lucknow, dated 30.10.2023 in which M/S Omaxe Ltd. (Hereinafter the Deponent) was impleaded as Respondent No. 6 in the captioned matter.
4. That after perusing the Joint Committee Report dated 03.10.2024 vide an order dated 22.10.2024, this hon'ble tribunal was pleased to implead Nagar Nigam Lucknow through Municipal Commissioner as respondent no. 7.
5. That it is humbly submitted before this Hon'ble tribunal that vide the order dated 22.10.2024, this Hon'ble tribunal also directed the UPPCB to file additional reply covering all aspects which are involved in the present matter based on the observations made by the Joint Committee in its report.



FOR OMAXE LTD.
[Signature]
Authorized Signatory

6. That the respondent no. 2, UPPCB vide its reply dated 25.11.2024 has addressed the details which came into light after the inspection dated 03.10.2024 done by the joint committee comprising of members nominated by the respondent No. 2, 3 and 5.
7. That it is vide order dated 08.01.2025 this Hon'ble tribunal was pleased to direct the respondent no. 6, M/s Omaxe Limited to reply on affidavit on the following points: -

A. All Requisite Details Regarding the Project.

B. That the respondent no. 6 was to develop the project with Green Belt for 15% of the project.

C. That the respondent no. 6 has obtained CTE/CTO from UPPCB.

D. Restoration/rejuvenation of ponds.

A. ALL REQUISITE DETAILS REGARDING THE PROJECT

- i. That it is most humbly submitted that the project 'OMAXE CITY' comprises of two separates projects one being developed by M/s Omaxe Limited (Herein respondent no. 6) comprising of total area admeasuring 4,12,673 Sq. Mtrs. (41.2 Hect. Approx.) and the other



FOR OMAXE LTD.
[Signature]
Authorised Signatory

one being developed by Ramaniya Estate Developers Pvt. Ltd. admeasuring 1,92,623 Sq. Mtrs. (19.2 Hect. Approx.).

- ii. That it is further submitted that the part of the project which was being developed by M/s Omaxe Limited was allotted permit no. 20058 dated 13.06.2005 and subsequently a separate map was sanctioned.

A True copy of the permit letter no. 20058 dated 13.06.2005 is annexed herewith and marked as

ANNEXURE-A

- iii. That it is appropriate to mention here that for the aforesaid part of the project 'OMAXE CITY' being developed by M/s Omaxe Ltd i.e., Respondent No. 6 having permit No. 20058 which was valid up to 12.06.2010 and within the prescribed time-period the project was completed & even received a separate Completion Certificate (CC) on 24.04.2010.

A True copy of the completion certificate dated 24.04.2010 is marked herewith as **ANNEXURE-B**.



For OMAXE LTD.
[Signature]
Authorised Signatory

iv. That for the other & separate part of the project which was being developed by Ramaniya Estate Developers Pvt. Ltd. admeasuring 192623 sq. mtrs. permit no. 20828 dated 08.08.2005 was issued by the concerned authority and subsequently a separate map was sanctioned.

True copy of the permit letter dated 08.08.2005 is annexed herewith and marked as **ANNEXURE-C**

v. That it is appropriate to mention here that for the aforesaid part of the project being developed by Ramaniya Estate Developers Pvt. Ltd. having permit No. 20828 which was valid up to 07.08.2010, and within the prescribed time-period the project was completed and a separate completion certificate dated 21.04.2010 was issued in the favour of Ramaniya Estate Developers Pvt. Ltd. on 21.04.2010.

A True copy of the completion certificate dated 21.04.2010 is marked herewith as **ANNEXURE-D**.



vi. That it is humbly submitted that the VIDE Gazette Notification dated 14.09.2006 of Ministry of

FOR OMAYE LTD.

 Authorised Signatory

Environment and Forest clearly stated that the projects are categorised under two categories:-

a) Category A:- which were required to take prior environmental clearance from the central government (Ministry of Environment and Forest)

b) Category B:- Which required approval for State Environment Impact Assessment Authority.

vii. That since the projects under the category of township and area development project forming part of 8(a) of the schedule provided along with the notification the prior environment clearance was only required for township area exceeding 50 Hect.

A True Copy of the gazette notification dated 14.09.2006 is marked herewith as **ANNEXURE-E**.

viii. That since the project of the respondent no. 6 only comprise of an area admeasuring 41.2 hect. approx. there was no statutory requirement for the respondent no. 6 to obtain any environment clearance prior to the development of the project.



FOR OMAXE LTD.

[Signature]
Authorised Signatory

- ix. That in furtherance it is hereby submitted that the total built up area of the "Omaxe City" developed by the respondent no. 6 is approximately 41.2 hect..
- x. That in furtherance it is hereby submitted that Respondent no. 6 has sold 700 vacant plots of varying dimensions and the has built only Residential Villa with a total built-up area of 36927.25 sq. mt. along with 3 Commercial plots having a total built-up area of 20607.69 sq. mt. in the "Omaxe City". The total built-up area is approximately is 57,534.94 Sq. Mt. **Detailed table is herein below :**

Vacant Plot Sold Out		
Plot Size	Nos	Plot area in Sq Mt
16.75 * 33.50	13	561.12
15.00 * 30.00	30	450.00
12.00 * 24.00	164	288.00
11.00 * 22.00	98	242.00
10.00 * 20.00	131	200.00
7.50 * 15.00	109	112.00



For OMAXE LTD.
[Signature]
 Authorised Signatory

4.00 * 10.00	155	40.00
Total	700	1893.62

Area for Residential Villa Sq Mt.	
Area/NO.	Built up area in Sq. Mt
168	36927.25
Commercial Plot Area Sq. Mt.	
3	20607.69
Total Built up Area in Sq. Mt. (Residential Villa and Commercial)	57,534.94

**B. THAT THE RESPONDENT NO. 6 WAS TO DEVELOP
THE PROJECT WITH GREEN BELT FOR 15% OF THE
PROJECT**

- i. That it is humbly submitted and bored on record that the Map for the development of the project of the respondent no. 6 was sanction in which the statutory requirement was merely 15% of the total area as approved by the Uttar Pradesh Pollution Control



For OMAN LTD.
Shree
Authorised Signatory

Board, Lucknow (hereinafter referred as "UPPCB") vide its letter dated 05.02.2007 bearing no. 1864/NOC-3189/07.

A True copy of the letter dated 05.02.2007 is marked herewith as **ANNEXURE-F**.

- ii. That it may be noted by the Hon'ble Tribunal that it was upon the affirmation provided by UPPCB that the project can be develop with a green area of 15% and subsequent sanctioning of the layout map by the concerned authority, the Respondent no. 6 under legitimate expectation believing it to be true and legal developed the project and also obtained the completion certificate way back in the year 2010 itself.
- iii. That the Respondent no. 6, states that since the project has already been completed way back in the year 2010, wherein the statutory requirement as well as the legitimate expectation following on part of the Respondent no. 6 was only to the extent of developing the project with 15% green belt area cannot be altered



FOR OMAXE LTD.
[Signature]
Authorised Signatory

available within its executive power. The public authority often has to take into consideration diverse factors, concerns, and interests before arriving at a particular policy decision. The courts are generally cautious in interfering with a bona fide decision of public authorities which denies a legitimate expectation provided such a decision is taken in the larger public interest.

- vi. Thus, public interest serves as a limitation on the application of the doctrine of legitimate expectation. Courts have to determine whether the public interest is compelling and sufficient to outweigh the legitimate expectation of the claimant. While performing a balancing exercise, courts have to often grapple with the issues of burden and standard of proof required to dislodge the claim of legitimate expectation.
- vii. That in the case of **Ram Pravesh Singh v. State of Bihar Ram Pravesh Singh v. State of Bihar, (2006) 8 SCC 381** wherein the Hon'ble Supreme court. The



FOR OMAXE LTD,
Dheeraj
Authorised Signatory

relevant extract from the judgment is hereby annexed below:

15. What is legitimate expectation? Obviously, it is not a legal right. It is an expectation of a benefit, relief or remedy, that may ordinarily flow from a promise or established practice. The term "established practice" refers to a regular, consistent, predictable and certain conduct, process or activity of the decision-making authority. The expectation should be legitimate, that is, reasonable, logical and valid. Any expectation which is based on sporadic or casual or random acts, or which is unreasonable, illogical or invalid cannot be a legitimate expectation.

viii. That in furtherance of the directions issued by this Hon'ble Tribunal and in compliance with the order dated 08.01.2025, the UPPCB, through its Regional Office in Lucknow, issued a letter dated 07.02.2025 (Ref. No. 17.3.4/ Consent-1564A/2025), directing the



FOR OMAXE LTD.

[Handwritten Signature]
Authorized Signatory

respondent no. 6 to provide detailed information regarding the area of the green belt developed in the project, including the specifics of trees and plants, along with the total project area.

A True Copy of the letter dated 07.02.2025 is annexed is marked herewith as **ANNEXURE-H**

ix. That it is humbly stated and submitted before this hon'ble tribunal that the respondent no. 6 had preferred a letter dated 14.02.2025 to the Regional Officer Uttar Pradesh Pollution Control Board, Regional Office Lucknow, Uttar Pradesh in reference to the aforesaid letter dated 07.02.2025.

A True Copy of the letter dated 14.02.2025 is annexed is marked herewith as **ANNEXURE-I**

x. That it is stated and submitted by the respondent no. 6 that vide aforesaid letter dated 14.02.2025 to the Regional Officer Uttar Pradesh Pollution Control Board, Regional Office Lucknow, Uttar Pradesh, that a green belt covering approximately 16.07% of the total project area has been developed, which exceeds the stipulated



FOR OMAXE LTD.
[Signature]
Authorised Signatory

15% green belt requirement as per the No Objection Certificate (NOC) granted by UPPCB on 05.02.2007.

- xi. Furthermore, in addition to the specified green belt, the project has incorporated extensive afforestation within the premises. Large trees such as mango, neem, peepal, banyan, focus, and other native species have been planted along pathways, roads, parks, and within the boundary walls of the township. These trees, which are now over 10 years old, significantly enhance the ecological balance of the area and contribute to the overall environmental sustainability of the project. This additional afforestation is beyond the mandated 16.07% green belt and underscores the commitment of the respondent no. 6 to environmental conservation.

C. THAT THE RESPONDENT NO. 6 HAS OBTAINED CTE/CTO FROM UPPCB.

- i. That it is pertinent to mention here that the M/s Omaxe ltd./ Respondent No. 6 had deposited the amount in lieu of the CTO at regular intervals, however, due to various difficulties there were few



FOR OMAXE LTD.
[Signature]
Authorized Signatory

penalties amounting to the tune of Rs. 14,25,000 were imposed by the concerned authority.

- ii. That it is further submitted that it was vide Show-cause notice dated 20.06.2023 the concerned authority after the imposition of the penalty directed M/s Omaxe ltd./ Respondent No. 6 to deposit an amount to the tune of Rs. 14,25,000.
- iii. That it is appropriate to mentioned here that vide letter dated 29.07.2024 which was issued in reference to show-cause notice dated 20.06.2023 wherein it was stated that in lieu of penalty and for CTO and amount to the tune of Rs. 14,25,000 was imposed Respondent no. 6.

A True copy of the letter dated 29.07.2024 is annexed herewith and marked as **ANNEXURE-J**.

- iv. That the Respondent no. 6 vide a challan dated 01.08.2024 duly deposited the aforesaid in the favour of UPPCB. That it may be noted that the Respondent no. 6 has the permission and approval till 31.12.2027.



FOR OMAXE LTD.
[Signature]
Authorised Signatory

True copy of the Challan dated 01.08.2024 and the approval letter dated 30.07.2024 is annexed herewith and marked as **ANNEXURE- K**.

v. That the Respondent no. 6 vide its letter dated 05.08.2024 and the same was duly received by the UPPCB, wherein it was informed that the aforesaid amount has been deposited with UPPCB.

True copy of the letter dated 05.08.2024 is annexed and marked herewith as **ANNEXURE- L**.

D. RESTORATION/REJUVENATION OF PONDS

i. That it is humbly submitted before this Hon'ble Tribunal that the project "OMAXE CITY" comprises five ponds situated at Khasra Nos. 1211, 1250, 1251, 1653, and 1681 in village Aurangabad Khalsa, Tehsil Sarojininagar, Lucknow.

ii. That it is pertinent to mention that "OMAXE CITY" is a part of two distinct projects — one being developed by M/s Omaxe Limited (hereinafter referred to as "Respondent No. 6") and the other by Ramaniya Estate Developers Pvt. Ltd. The ponds located at Khasra Nos.



FOR OMAXE LTD

Authorised Signatory

1211, 1250, 1251, 1681 fall within the area developed by M/s Omaxe Ltd./ Respondent No. 6, whereas the ponds at Khasra Nos. 1653 is within the limits of Ramaniya Estate Developers Pvt. Ltd.

iii. That in furtherance of the directions issued by this Hon'ble Tribunal and in compliance with the order dated 02.09.2024 passed by this hon'ble tribunal, an investigation regarding the status of ponds located within the Omaxe City Scheme was conducted by a committee constituted by the Hon'ble District Magistrate, Lucknow.

iv. That pursuant to the findings of the said investigation, the Additional District Magistrate (Administration) and the Officer-in-Charge (Property) of the Lucknow Municipal Corporation issued instructions to the respondent no. 6 to ensure the restoration of pond land situated at Khasra Nos. 1211/0.019, 1250/0.076, 1251/0.025, 1653/0.038, and 1881/0.202 to its original form.



FOR OMAXE LTD.

[Handwritten Signature]
Authorised Signatory

v. That the cleaning work of the ponds bearing Khasra No. 1653, 1681 has been done and the work of pavement along with the pathway around the pond is being done. That it is further submitted that the remaining three ponds bearing khasra nos. 1211, 1250 and 1251 are under the process of being rejuvenated in the supervision of the committee constituted by the District Magistrate, Lucknow.

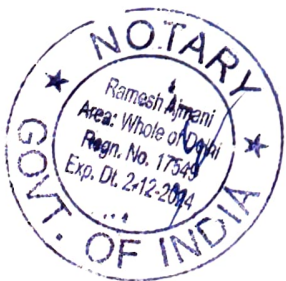
Recent Photographs of ongoing construction work is annexed and marked as **ANNEXURE- M.**

vi. That in compliance with the said instructions, the respondent no. 6 commenced work on Khasra No. 1250 (area 0.076 hectares) and Khasra No. 1251 (area 0.025 hectares) for the purpose of pond restoration. However, the residents of the township created obstructions in the execution of the work by preventing the company's employees from carrying out their duties. The residents further misbehaved with the company's personnel, snatched the keys of JCB and tractor vehicles deployed for the work, and have not returned them till date.



FOR OMAXE LTD.
[Signature]
Authorised Signatory

- vii. That apart from the above, the vehicles and materials required for carrying out the restoration work are being obstructed from entering the township, making it practically impossible for the respondent no. 6 to comply with the orders passed by this Hon'ble Tribunal within the stipulated timeframe.
- viii. That in view of the above circumstances, the respondent no. 6, vide letter dated 29.01.2025, addressed to the Additional District Magistrate, Collectorate, Lucknow, has requested intervention and appropriate action against the local residents creating hindrances in the execution of the work. True copy of the order dated 29.01.2025 is annexed and marked herewith as **ANNEXURE- N**.
- ix. That Furthermore, acknowledging the hindrances, the Sub-District Magistrate, Sarojini Nagar, Lucknow, issued an order dated 12.02.2025 constituting a revenue team under the chairmanship of Naib Tehsildar Shri Rituraj Shukla, directing an on-site visit



FOR OMAXE LTD.
[Signature]
Authorised Signatory

on 13.02.2025 and ensuring implementation of the Hon'ble Tribunal's directions.

True copy of the order dated 12.02.2025 is annexed and marked herewith as **ANNEXURE- O**.

- x. That in compliance with the said order, the restoration work recommenced on 13.02.2025 in the presence of the revenue team. The work includes cleaning and rejuvenation of the ponds, strengthening of embankments, construction of pathways around the water bodies, and plantation of trees as per ecological requirements.
- xi. That in furtherance of the compliance of the order dated 08.01.2025 passed by this Hon'ble Tribunal and in view of the ongoing efforts to restore and rejuvenate the ponds situated in jurisdiction of the respondent no. 6, respondent herein had preferred a letter dated 14.02.2025 to the Municipal Commissioner, Municipal Corporation, Lucknow, U.P., the respondent herein respectfully submitted that the restoration work faced certain obstructions from local residents.



FOR OMAXE LTD.

[Handwritten Signature]
Authorized Signatory

True copy of the letter dated 14.02.2025 preferred by the respondent no. 6 to the Municipal Commissioner is annexed and marked herewith as **ANNEXURE- P**.

xii. That if no further obstruction is caused by the local residents, the respondent no. 6 anticipates completing the pond restoration and related developmental activities by 31.03.2025. This initiative underscores the commitment of the respondent no. 6 towards sustainable environmental management and compliance with the orders of this Hon'ble Tribunal.

FOR OMAXE LTD.

[Signature]
Authorised Signatory
DEPONENT

(Authorised Signatory)

I, the Deponent who has signed put my impression in my presence

19 FEB 2025

VERIFICATION

I, above named deponent do hereby solemnly state and affirm that the contents of the above reply/affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

Signed and verified at _____ on this _____ day of February 2025.

FOR OMAXE LTD.

[Signature]
Authorised Signatory
DEPONENT

(Authorised Signatory)



19 FEB 2025
[Signature]
Authorised Signatory

Identified by me
has seen
on _____
that the contents of the affidavit
have been read and explained to him
and correct to his/her knowledge

[Signature]
Notary Public

ANNEXURE -A

Revised layout = 743/BAP/B205-1/05
14/6/2005

**PERMIT TO BUILD WITHIN THE DEVELOPMENT AUTHORITY AREA - LUCKNOW
UNDER THE U.P (URBAN PLANNING DEVELOPMENT ACT, 1973)**

APPLICATION NO : 25349/95605

FILE No : 743/EEB-1.ALAM/2004

WARD : ALAMBAGH

SCHEME : NonScheme - Map
Approvals

PERMIT NO : 20058

APPLICATION DATE : 14/06/2005

SITE OF CONSTRUCTION :

1179 & oth 116 AURANGABAD KHALSA

NAME : Omaxe Construction Ltd

ADDRESS : 1 Nawal Kishore Road Hazratganj Lucknow

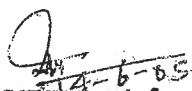
Sanction vide order dated 13/06/2005 of prescribed Authority permission to build granted as per sanctioned building plan enclosed subject the conditions mentioned on it and if noted below.

Date of Validity : 12/06/2010

Rstriction If Required :

प्रतिकल्प :-

पूर्वजादी परमिट व मानचित्र निकल करे हुए नया layout परमिट व मानचित्र के अतिरिक्त समस्त प्रतिकल्प मान्य होंगे


Signature of Competant Authority (BHAWA)

Under the U.P.

Urban Planning and Development Act, 1973


TRUE COPY



लखनऊ विकास प्राधिकरण

प्राधिकरण भवन, विंगिन सण्ड,

गोमती नगर, लखनऊ।

229/EE-4/10

7.11.2010


भाग-द

(विकास प्राधिकरण की अभ्युक्ति एवं पूर्णता प्रमाण पत्र)

मेसर्स ओम्नेक्स सिटी, औरंगाबाद खालसा रिजर्व खसरा/ग्रामपंच सं०-1167-1285-1285ग, 1285ख, 1309, 1312, 1313, 1316, 1317, 1319, 1321, 1329, 1336, 1598, 1599, 1600, 1603, 1606, 1673, 1674, 1677, 1680, 1681, 1683, 1713, तथा औरंगाबाद जागीर खसरा संख्या-1465 पर विकसित योजना के सम्बन्ध में दिये गये प्रमाण पत्र का परीक्षण श्री विनय कुमार अग्रवाल अभियन्ता एवं श्री डी०एस० मदीरिया, सहायक अभियन्ता विकास प्राधिकरण द्वारा किया गया है एवं प्राधिकरण द्वारा दिनांक 13.06.2005 को स्वीकृत विन्यास मानचित्र परामर्श संख्या-20058 के अनुरूप सही पाया गया है। अतः उत्तर प्रदेश नगर योजना एवं विन्यास अधिनियम-1973 की धारा-15 क (2) के अनुसार पूर्णता प्रमाण पत्र निम्न प्रतिबन्धों के साथ जारी किया जाता है।

प्रतिबन्ध-

1. कु-स्वामित्व सम्बन्धी किसी भी प्रकार के वाद-विवाद होने तथा योजना के फल्य दूसरी की भूमि जो कि पक्ष के स्वामित्व में नहीं है, पर किसी भी प्रकार के वाद-विवाद की जिम्मेदारी पक्ष की स्वयं होगी।
2. एयर पोर्ट अंथारिटी से अनापत्ति प्रमाण पत्र (जेचार्ज से सम्बन्धित) प्राप्त करना पक्ष की जिम्मेदारी होगी।
3. नगर निगम को हस्तान्तरित करने से पूर्व योजना से सम्बन्धित जमीन/प्लॉट/शेड का सम्बन्धित विकास कार्य पूर्ण करना होगा।
4. नगर निगम की भूमि पर जारी अनापत्ति पत्र में अंकित शर्तों का अनुपालन पक्ष सुनिश्चित करना होगा।
5. प्राकृतिक जल निकासी क्षमता रक्षित रखने की एवं नाले के बहाव को यथावत रखने की जिम्मेदारी पक्ष की होगी।
6. योजना को नगर निगम लखनऊ को हस्तान्तरण करने से पूर्व सम्बन्धित विकास कार्य का सम्बन्धित कार्य पूर्ण कराने की जिम्मेदारी पक्ष की होगी। अन्यथा निर्गत पूर्णता प्रमाण पत्र स्वतः निरस्त समझा जायेगा।
7. विकास कार्य तथा सीवर लाईन, शाटर लाईन, ओवर हेड टैंक अन्डर ग्राउण्ड वाटर टैंक तथा एस्०टी०पी० की टेस्टिंग कराकर योजना को जल तरशान लखनऊ को हस्तान्तरित करने की जिम्मेदारी पक्ष की होगी। अन्यथा निर्गत पूर्णता प्रमाण पत्र स्वतः निरस्त समझा जायेगा।
8. विद्युत वितरण प्रणाली की मध्याह्न विद्युत वितरण निगम लिमिटेड, लखनऊ को हस्तान्तरित करने की सम्बन्धित जिम्मेदारी पक्ष की होगी।
9. ओम्नेक्स सिटी के स्वीकृत तत्पद मानचित्र में निर्धारित स्थान पर ओवर हेड टैंक अन्डर ग्राउण्ड वाटर टैंक, सीवर डिस्पोजल हेतु एस्०टी०पी० का निर्माण तथा विद्युत आपूर्ति प्रणाली हेतु सबस्टेशन का निर्माण हेतु निर्धारित भूमि को रिजर्व रखने की जिम्मेदारी विकासकर्ता की होगी तथा भविष्य में उक्त के निर्माण हेतु भूमि की आवश्यकता होती है तो भूमि को सम्बन्धित विभाग को निशुल्क हस्तान्तरित करने की पूर्ण जिम्मेदारी विकासकर्ता की होगी अन्यथा वही स्थिति में पूर्णता प्रमाण पत्र स्वतः निरस्त समझा जायेगा।

हस्ताक्षर: 
 पद नाम: 24/04/2010
 कार्यालय मोहर: जय सिंह
 अधिकारी अभियन्ता

TRUE COPY

BU/APP/BPLAN-1/MS/layout/05
04-11-2005

PERMIT TO BUILD WITHIN THE DEVELOPMENT AUTHORITY AREA - LUCKNOW
UNDER THE U.P (URBAN PLANNING) DEVELOPMENT ACT, 1973

APPLICATION NO : 25482/86374 FILE No : 24/EEB-1/ALAM/2005

WARD : ALAMBAGH

SCHEME : NonScheme - Map
Approvals

PERMIT NO : 20828

APPLICATION DATE : 05/07/2005

SITE OF CONSTRUCTION : 1608 AURANGABAD I

NAME : Ramanlyan Estate Developa

ADDRESS : 1512 Nand Vihar Dilshad Garden New Delhi

Sanction vide order dated 08/08/2005 of prescribed Authority permission to build granted as per sanctioned building plan enclosed subject the conditions mentioned on it and if noted below.

Date of Validity : 07/08/2010

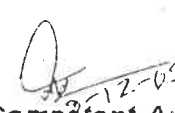
Ristriction If Required :

प्रतिबन्ध :-

तलपर आगचित्र पर अंकित सगस्त प्रतिबन्ध एवं नोटे पक्ष को प्रतिबन्धित मान्य होगी।

ATTESTED


R. ARORA
Adv. & NOTARY
Collectorate Comptroller


Signature of Competant Authority (BHAWAN)

Under the U.P.

Urban Planning and Development Act 1973



TRUE COPY

ANNEXURE -D

03/EE-09/10 दिनांक- 21.10.10



लखनऊ विकास प्राधिकरण

प्राधिकरण भवन, विपिन सगड,
गोमती नगर, लखनऊ।

भाग-द

(विकास प्राधिकरण की अभ्युक्ति एवं पूर्णता प्रमाण पत्र)

मेसर्स रमणीश स्टेट डेवलपर्स प्रा० लि०, औरंगाबाद स्थित कारखाना, प्लॉट नं० 1600-1600-1602, 1604-1614, 1616, 1618-1632, 1635-1682, 1685-1687, 1704-17121 के विकसित योजना के सम्बन्ध में दिये गये प्रमाण पत्र का परीक्षण श्री विभा पुण्डरीर, अवर अधिकारी एन सी जीएसओ भदौरिया, सहायक अभियन्ता विकास प्राधिकरण द्वारा कर लिया गया है एवं प्राधिकरण द्वारा दिनांक 08.08.2009 को स्वीकृत विन्यास मानचित्र परमिट संख्या-20828 को अनुमति सही पाया गया है। अतः उत्तर प्रदेश नगर योजना एवं विकास अधिनियम-1973 की धारा 10 (2) के अनुसार पूर्णता प्रमाण पत्र निम्न प्रतिबन्धों के साथ जारी किया जाता है।

प्रतिबन्ध:-

1. मू-स्थानित्व सम्बन्धी किसी भी प्रकार के वाद-विवाद होंगे तथा योजना के मध्य दूसरी की भूमि जो कि पक्ष के स्वामित्व में नहीं है, पर किसी भी प्रकार के वाद-विवाद की जिम्मेदारी पक्ष की स्वयं होगी।
2. एयर पोर्ट अथॉरिटी से अनापत्ति प्रमाण पत्र (ऊँचाई से सम्बन्धित) प्राप्त करना पक्ष की जिम्मेदारी होगी।
3. नगर निगम को हस्तांतरित करने से पूर्व योजना से सम्बन्धित डीपी/पीन गैलरी का कार्य विकास कार्य पूर्ण करना होगा।
4. नगर निगम की भूमि पर जारी अनापत्ति पत्र में अंकित शर्तों का अनुपालन पक्ष को सुनिश्चित करना होगा।
5. प्राकृतिक जल निकासी बाधारेहित रखने की एवं नाले के बहाव की यथावत पर्याप्त जिम्मेदारी पक्ष की होगी।
6. योजना को नगर निगम लखनऊ को हस्तान्तरण करने से पूर्व समस्त विचार्य कार्य का परामर्श का कार्य पूर्ण कराने की जिम्मेदारी पक्ष की होगी। अन्यथा निर्गत पूर्णता प्रमाण पत्र स्वतः निरस्त समझा जायेगा।
7. विकास कार्य यथा सीवर लाईन, वाटर लाईन, ओवर हेड टैंक अन्तर गाउण्ड वाटर टैंक तथा एरिडेटिंग करायर योजना को जल संस्थान लखनऊ को हस्तान्तरित करने की जिम्मेदारी पक्ष की होगी। अन्यथा निर्गत पूर्णता प्रमाण पत्र स्वतः निरस्त समझा जायेगा।
8. दिव्य वितरण प्रणाली को मध्यांचल विद्युत वितरण निगम लिमिटेड, लखनऊ को हस्तगत करने की समस्त जिम्मेदारी पक्ष की होगी।

हस्ताक्षर

पद नाम

कार्यालय नोहर

TRUE COPY

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS
 New Delhi 14th September, 2006

Notification

S.O. 1533(E). - Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).

¹“(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF.”

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category ‘A’ in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category ‘B’ in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. ^{II} “In the absence of a duly constituted SEIAA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form 1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

- (ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.
- (iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. **Stage (3) - Public Consultation:**

- (i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

(a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- '''(cc) maintenance dredging provided the dredged material shall be disposed within port limits.'';
- '''(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification).''
- e) all Category 'B2' projects and activities.
- f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
 - (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
- (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
- (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.
- (vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.
- (ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days .The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

- (iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.
- (v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.
- (vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

- ^{IV} (i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.
- (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.
- (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.
- (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.”;
- ^{IV} (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
- ^{IV} (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
^v 1(a)	(i) Mining of minerals. (ii) Slurry pipelines (coal lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	≥ 50 ha. of mining lease area in respect of non-coal mine lease. > 150 ha of mining lease area in respect of coal mine lease. Asbestos mining irrespective of mining area All projects.	<50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease. ≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease.	General Condition shall apply Note: Mineral prospecting is exempted.”;
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	^v “General Condition shall apply. Note: Irrigation projects not involving submergence or interstate domain shall be appraised by the SEIAA as Category ‘B’ Projects.”;

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
1(d)	Thermal Power Plants	^v " ≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel).";	< 500 MW (coal / lignite / naphtha & gas based); <50 MW ≥ 5MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel).";	^v "General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.";
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units <20,000 tonnes /annum ii.) All other non –toxic secondary metallurgical processing industries >5000 tonnes/annum	^v “General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted.”
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	$\geq 2,50,000$ tonnes/annum	<2,50,000 & $\geq 25,000$ tonnes/annum	^v “General Condition shall apply.”
4(c)	Asbestos milling and asbestos based products	All projects	-	-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
4(d)	Chlor-alkali industry	≥300 TPD production Capacity or a unit located out side the notified industrial area/ estate	^v “(i) All projects irrespective of the size, if located in a Notified Industrial Area/ Estate. (ii) <300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate.”	^v “General as well as specific condition shall apply. No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this notification.”
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	^v “General as well as specific condition shall apply.”
5		Manufacturing / Fabrication		
5(a)	Chemical fertilizers	^v “All projects except Single Super Phosphate.”	^v “Single Super Phosphate.”	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibers manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	^v “General as well as specific condition shall apply.”

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	^v "General as well as specific condition shall apply."
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice / non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp & Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	^v Omitted			
6	Service Sectors			
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries / coral reefs / ecologically sensitive areas including LNG Terminal	All projects		-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	^v "All projects including airstrips, which are for commercial use."	-	^v "Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted."
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7©	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	^v "Genral as well as special conditions shall apply. Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be."
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
7(e)	^v "Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	^v "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	^v " i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	^{v(xvi)(a)} "(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	^{v(xvi)(b)} "All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

Note:-**V^(xvii) “General Condition (GC):**

Any project or activity specified in Category ‘B’ will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above.”

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX I
(See paragraph – 6)
FORM 1

VI(a) “(I) Basic Information

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in schedule	
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. ‘A’ or ‘B’	
7.	Does it attract the general condition? If Yes, please specify.	
8.	Does it attract the specific condition? If Yes, please specify.	
9.	Location	
	Plot/Survey/Khasra No.	
	Village	
	Tehsil	
	District	
	State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence:	
	Name	
	Designation (Owner/Partner/CEO)	
	Address	
	Pin Code	
	E-mail	
	Telephone No.	
	Fax No.	
16	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3.
17.	Interlinked Projects	
18	Whether separate application of interlinked project has been submitted?	

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

19.	If yes, date of submission	
20.	If no, reason	
21.	Whether the proposal involves approval/ clearance under: If yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z. Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/ relating to the site ?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ? (a) Name of the Court. (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

(II) Activity

1. **Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment.		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting. lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, esting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce Resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental Problems (<i>earthquakes, subsidence, landslides, erosion, Flooding or extreme or adverse climatic conditions</i>)		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(IV). Proposed Terms of Reference for EIA studies

^{VI(b)} “I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost.”

Date: _____

Place: _____

Signature of the applicant
With Name and Full Address
(Project Proponent/Authorised Signatory)

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturies, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC).”
3. All correspondence with the Ministry of Environment & Forests including aubmission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponenet shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project.”

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX II
(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

- 1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.
- 1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.
- 1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).
- 1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).
- 1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)
- 1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 1.7. Give details regarding water supply, waste handling etc during the construction period.
- 1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)
- 1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

- 2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.
- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?

- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)
- 3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)
- 3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

- 4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.
- 4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

- 5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)
- 5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.
- 5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.
- 5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.
- 5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.
- 5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

- 6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?
- 6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?
- 6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.
- 6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

- 7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

creation of heat island & inversion effects?

- 9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.
- 9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.
- 9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.
- 9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.
- 9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

		<ul style="list-style-type: none"> • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A

(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX IV**(See paragraph 7)****PROCEDURE FOR CONDUCT OF PUBLIC HEARING**

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official language of the state/local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/District collector/Deputy commissioner/s
- (b) Zila Parishad or Municipal Corporation or Panchayats Union
- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

4.0 Supervision and Presiding over the Hearing:

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall Supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. Simultaneously, a copy will also be provided to the project proponent. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns.”.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category ‘A’ project or activity and the State Government or Union Territory Administration for Category ‘B’ project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX –V

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:
 - Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
 - A copy of the video tape or CD of the public hearing proceedings
 - A copy of final layout plan (20 copies)
 - A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.

3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance.”

4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14th September, 2006 and amended vide S.O. 1737 (E), dated the 11th October, 2007.

APPENDIX VI

(See paragraph 5)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT`

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

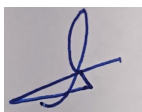
Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- **Environmental Economics Expert with experience in project appraisal**
3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.
 4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.
 5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall
preside over the EAC in the absence of the Chairman /Chairperson.
 6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.
 7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.
 8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.



TRUE COPY

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

ANNEXURE -F

1864/NOC-3189/07

5-2-07

सेवा में,

मै० ओमेक्स सिटी,
औरंगाबाद जागीर, औरंगाबाद खालसा,
लखनऊ ।

विषय: अनापत्ति प्रमाण-पत्र सं०- १७१६/एन०ओ०सी०-३१८६/०७
दिनांक- २०-०१-०७ में संशोधन के सम्बन्ध में :

महोदय,

कृपया अपने पत्र दिनांक- ०२-०२-०७ का संदर्भ ग्रहण करने का कष्ट करें । आपकी पत्रावली एवं उसके साथ प्रस्तुत एल०डी०ए० द्वारा निर्गत तलपट मानचित्र का परीक्षण किया गया । उनके परीक्षण एवं आपके प्रार्थना-पत्र पर विचार करते हुए आपको निर्गत एन०ओ०सी० संख्या १७१६/एन०ओ०सी०-३१८६/०७ दिनांक-२०-०१-०७ में निम्नलिखित संशोधन किये जाते हैं :-

- १- पत्र के पैरा नं०-१ में खसरा संख्या १३७६ के स्थान पर १३०६ पढ़ी जाये ।
- २- बिन्दु संख्या- ६ पर अंकित हरित पट्टिका के रूप में विकसित किये जाने वाला क्षेत्रफल एल०डी०ए० द्वारा अंकित निर्देशों के अनुसार आपके टाउनशिप के कुल क्षेत्रफल का कम से कम १५ प्रतिशत रखने में बोर्ड को कोई आपत्ति नहीं है ।
- ३- अनापत्ति प्रमाण-पत्र की अन्य शर्तें पूर्ववत् रहेगी ।


भवदीय



(के०के०शर्मा)

मुख्य पर्यावरण अधिकारी
क्षेत्रीय अधिकारी

०/६

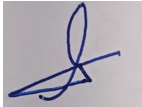



TRUE COPY

- 2.2.1 जोनल डेवलपमेन्ट प्लान
(क) प्लान
(ख) ले-आउट प्लान (II)

पर्यावरण एवं पारिस्थितिकीय संतुलन के उद्देश्य से जोनल डेवलपमेन्ट प्लान के अन्तर्गत जोन के कुल क्षेत्रफल की न्यूनतम 5 प्रतिशत भूमि पार्क एवं खुले स्थल/हरित क्षेत्र के रूप में आरक्षित की जाएगी।

आवासीय ले-आउट प्लान, जो जोनल डेवलपमेन्ट प्लान का भाग हो, के अन्तर्गत खुले स्थानों हेतु ले-आउट के कुल क्षेत्रफल की न्यूनतम 10 प्रतिशत भूमि आरक्षित की जायेगी, जिसे 'टाट-लाट', पार्क एवं खेल के मैदान के रूप में विकसित किया जाएगा। जोनल डेवलपमेन्ट प्लान प्रभावी न होने की दशा में पार्क एवं खुले स्थानों हेतु ले-आउट प्लान के कुल क्षेत्रफल की न्यूनतम 15 प्रतिशत भूमि आरक्षित की जायेगी। यदि किसी योजना के ले-आउट प्लान में भाग्य के अनुसार पार्क एवं खुले स्थल हेतु भूमि आरक्षित की गई हो, तो उस योजना में 'ग्रुप हाउसिंग' भूखण्ड के सापेक्ष पुनः पृथक से पार्क एवं खुले स्थल का प्राविधान किया जाना आवश्यक नहीं होगा।



TRUE COPY

तार : पर्यावरण

GRAM : PARYAVARAN

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ

UTTAR PRADESH POLLUTION CONTROL BOARD LUCKNOW

क्षेत्रीय कार्यालय
Regional Office

सन्दर्भ सं०

Ref. No. 1734/सहस्रति-1564A/2025

दिनांक

07/02/25

Dated :

सेवा में,

पंजीकृत डाक

मैसर्स ओमेक्स सिटी (ओमेक्स लिमिटेड),
ग्राम-औरंगाबाद खालसा, नियर शहीद पथ, बिजनौर रोड,
जनपद-लखनऊ।

विषय:- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० न०-836/2024 सरिता द्विवेदी बनाम स्टेट आफ यू०पी० व अन्य में पारित आदेश दिनांक 08/01/2025 के अनुपालन में।

महोदय,

उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० न०-836/2024 सरिता द्विवेदी बनाम स्टेट आफ यू०पी० व अन्य में पारित आदेश दिनांक 08/01/2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें अन्य विवरणों के साथ-साथ परियोजना में विकसित ग्रीन बेल्ट के सम्बन्ध में विवरण उपलब्ध कराये जाने के सम्बन्ध में आदेश पारित किये गये हैं।

अतः उपरोक्त के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि परियोजना में विकसित ग्रीन बेल्ट का क्षेत्रफल (पेड-पौधों के विवरण सहित) तथा परियोजना का कुल क्षेत्रफल सम्बन्धी सूचनाएं/विवरण तत्काल इस कार्यालय में प्रेषित करना सुनिश्चित करें, जिससे अग्रिम आवश्यक कार्यवाही करते हुये सूचनाएं ससमय मा० एन०जी०टी० में दाखिल की जा सके।

भवदीय,

(जे०पी० मौर्य)

क्षेत्रीय अधिकारी

प्रतिलिपि:- मुख्य पर्यावरण अधिकारी (वृ०-5), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

दिनांक: 14/02/2025

सेवा में,

क्षेत्रीय अधिकारी,
 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
 क्षेत्रीय कार्यालय लखनऊ, उत्तर प्रदेश।

सन्दर्भ: पत्रांक संख्या 1734/सहमति-1564ए/2025 दिनांकित 07.02.2025।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ यू.पी. व अन्य में पारित आदेश दिनांक 08.01.2025 के अनुपालन में।

महोदय,

कृपया उपरोक्त विषयांकित अपने संदर्भित पत्र दिनांक 07.02.2025 का सन्दर्भ ग्रहण करने की कृपा करें। उपरोक्त पत्र के माध्यम से महोदय द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ यू.पी. व अन्य में पारित आदेश दिनांक 08.01.2025 के अनुपालन में परियोजना में विकसित ग्रीन बेल्ट का क्षेत्रफल (पेड़-पौधों के विवरण सहित) तथा परियोजना का कुल क्षेत्रफल संबंधी सूचनायें महोदय को उपलब्ध कराये जाने हेतु निर्देशित किया गया है।

उपरोक्त निर्देशों के क्रम में महोदय को अवगत कराना है कि प्रार्थी कम्पनी द्वारा विकसित की गई ओमेक्स सिटी योजना का कुल क्षेत्रफल लगभग 41.2 हेक्टेयर है जिसमें उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड की अनापत्ति दिनांक 05.02.2007, जिसके माध्यम से 15 प्रतिशत ग्रीन बेल्ट के विकास की अनुमति दी गयी है, के सापेक्ष लगभग 16.07 प्रतिशत भूमि पर ग्रीन बेल्ट का विकास किया गया है। उक्त योजना में विकासकर्ता द्वारा पाथ वे, सडक, पार्क के किनारे एवं योजना की बाउन्ड्री वाल के अन्दर आम, नीम, पीपल बरगद फाइकस इत्यादि जैसे बड़े पेड़ लगाये गये हैं जो कि 10 वर्ष से भी अधिक पुराने हैं जो कि उपरोक्त 16.07 प्रतिशत ग्रीन बेल्ट के अतिरिक्त हैं। योजना के अन्तर्गत विकसित ग्रीन बेल्ट एवं लगाये गये पेड़ों की स्थिति निम्नवत् है:-

ग्रीन बेल्ट	16.07 प्रतिशत
आम, नीम, पीपल, बरगद, फाइकस जैसे बड़े एवं दस वर्ष से पुराने पेड़	लगभग 3500

महोदय को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

धन्यवाद।



द्वारा ओमेक्स लिमिटेड

अधिकृत हस्ताक्षर

"This is to inform that please make all correspondence with us on our Zonal Office Address only..

OMAXE LIMITED

Zonal Office : CYBER TOWER, IInd Floor, TC-34/V2, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh- 226010.

Tel.: 0522-4913000, M. No. 9999999 315

Corporate Office : 7, Local Shopping Complex, Kalkaji, New Delhi - 110 019 (India)

Tel. : 91-11-41896680-85, 41893100

Regd. Office : Shop No. 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon - 122 001, (Haryana)

Toll Free No. 1800 102 0064, Website : www.omaxe.com CIN : L74899HR1989PLC051918



 **GPS Map Camera**

Lucknow, Uttar Pradesh, India
467, Omaxe City, Lucknow, Uttar Pradesh 226014,
India
Lat 26.75785° Long 80.923406°
14/02/2025 10:35 AM GMT +05:30





 **GPS Map Camera**

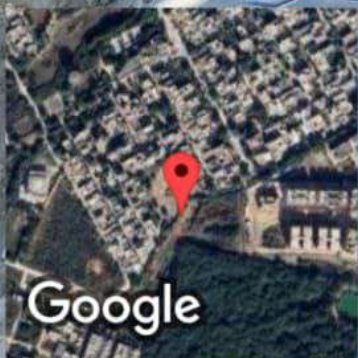
Lucknow, Uttar Pradesh, India

E-1153, E-block, Omaxe City, Lucknow, Uttar Pradesh

226014, India

Lat 26.754612° Long 80.925325°

14/02/2025 10:45 AM GMT +05:30

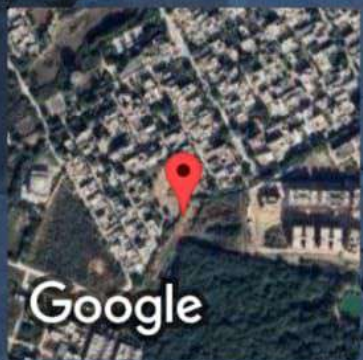


Google



 **GPS Map Camera**

Lucknow, Uttar Pradesh, India
E-1153, E-block, Omaxe City, Lucknow, Uttar Pradesh
226014, India
Lat 26.754609° Long 80.925327°
14/02/2025 10:45 AM GMT +05:30





 **GPS Map Camera**

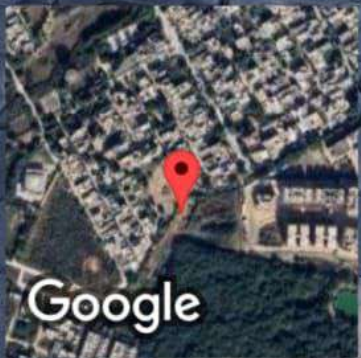
Lucknow, Uttar Pradesh, India

E-1153, E-block, Omaxe City, Lucknow, Uttar Pradesh

226014, India

Lat 26.754602° Long 80.92537°

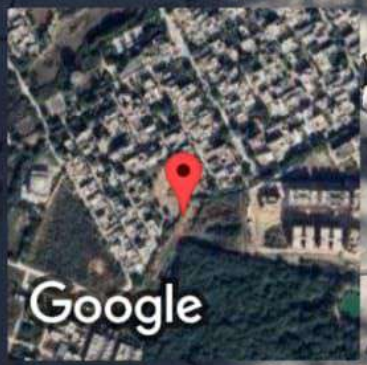
14/02/2025 10:45 AM GMT +05:30



Google



 **GPS Map Camera**



Lucknow, Uttar Pradesh, India
E-1153, E-block, Omaxe City, Lucknow, Uttar Pradesh
226014, India
Lat 26.754604° Long 80.925327°
14/02/2025 10:45 AM GMT +05:30

Google

510

80



 **GPS Map Camera**

Lucknow, Uttar Pradesh, India

E-1153, E-block, Omaxe City, Lucknow, Uttar Pradesh

226014, India

Lat 26.754582° Long 80.9254°

14/02/2025 10:45 AM GMT +05:30



Google



 **GPS Map Camera**

Lucknow, Uttar Pradesh, India

465, Omaxe City, Lucknow, Uttar Pradesh 226014, India

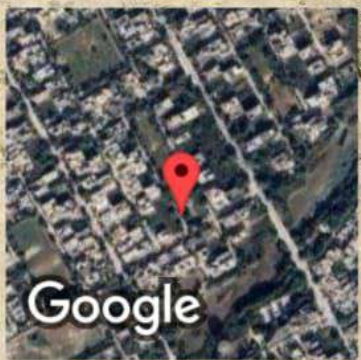
Lat 26.757784° Long 80.923362°

14/02/2025 10:37 AM GMT +05:30





 **GPS Map Camera**



Lucknow, Uttar Pradesh, India
467, Omaxe City, Lucknow, Uttar Pradesh 226014,
India
Lat 26.757828° Long 80.923321°
14/02/2025 10:37 AM GMT +05:30



 **GPS Map Camera**

Lucknow, Uttar Pradesh, India

467, Omaxe City, Lucknow, Uttar Pradesh 226014,
India

Lat 26.758003° Long 80.923258°

14/02/2025 04:32 PM GMT +05:30

 Google



 **GPS Map Camera**

Lucknow, Uttar Pradesh, India

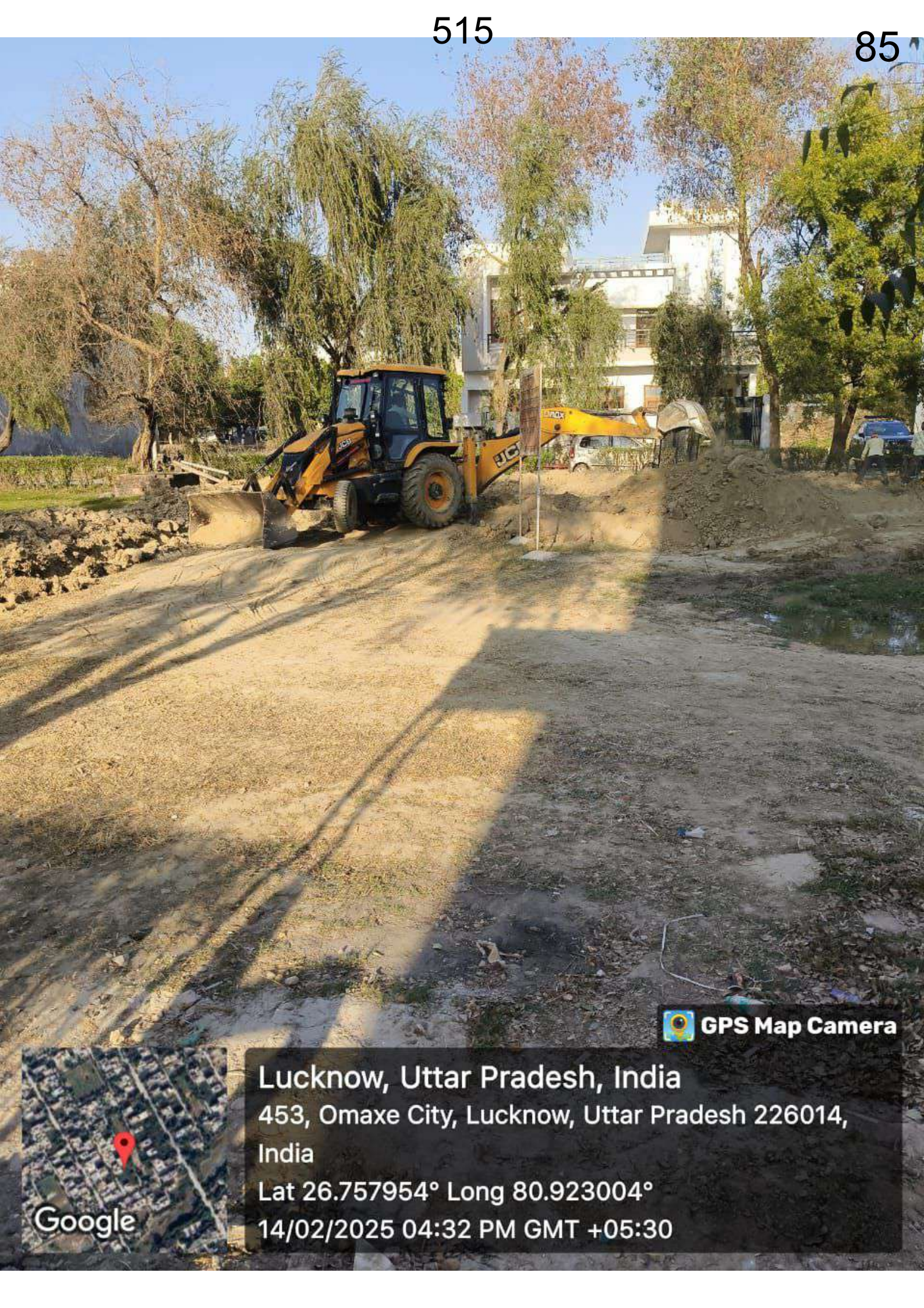
467, Omaxe City, Lucknow, Uttar Pradesh 226014,
India

Lat 26.758026° Long 80.92319°

14/02/2025 04:32 PM GMT +05:30



Google



 **GPS Map Camera**

Lucknow, Uttar Pradesh, India

**453, Omaxe City, Lucknow, Uttar Pradesh 226014,
India**

Lat 26.757954° Long 80.923004°

14/02/2025 04:32 PM GMT +05:30





 **GPS Map Camera**

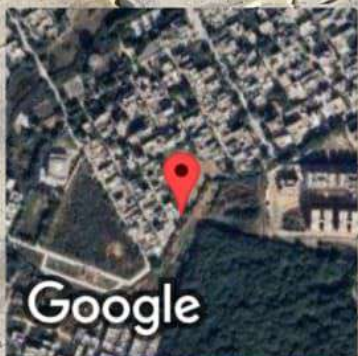
Lucknow, Uttar Pradesh, India

E-1357, E-block, Omaxe City, Lucknow, Uttar Pradesh

226014, India

Lat 26.754403° Long 80.925044°

14/02/2025 04:37 PM GMT +05:30





 **GPS Map Camera**

Lucknow, Uttar Pradesh, India
E-1364, E-block, Omaxe City, Lucknow, Uttar
Pradesh 226014, India
Lat 26.754309° Long 80.925119°
14/02/2025 04:38 PM GMT +05:30

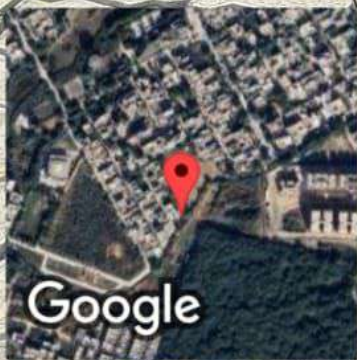


Google

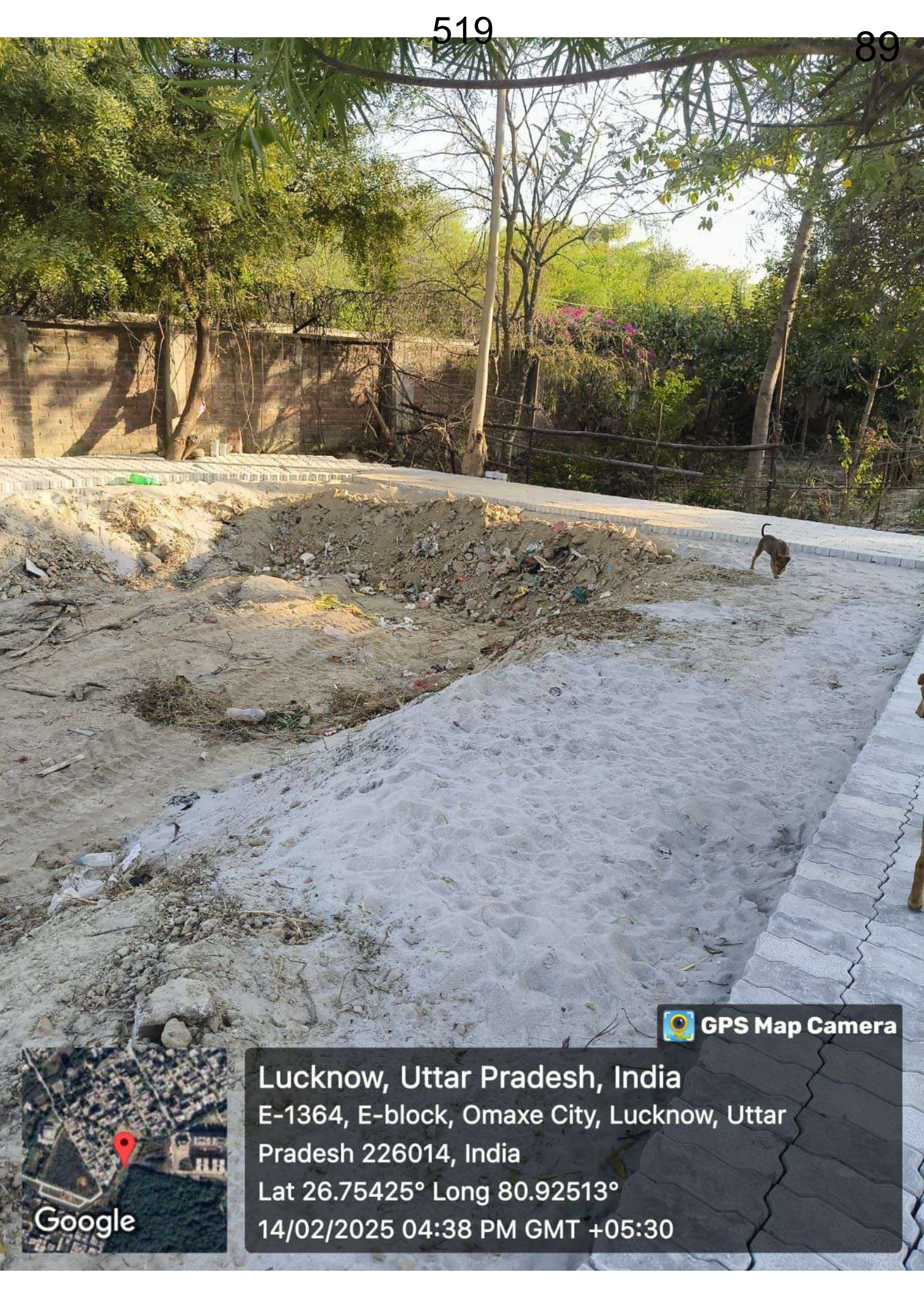


 **GPS Map Camera**

Lucknow, Uttar Pradesh, India
E-1357, E-block, Omaxe City, Lucknow, Uttar Pradesh
226014, India
Lat 26.754412° Long 80.92505°
14/02/2025 04:37 PM GMT +05:30

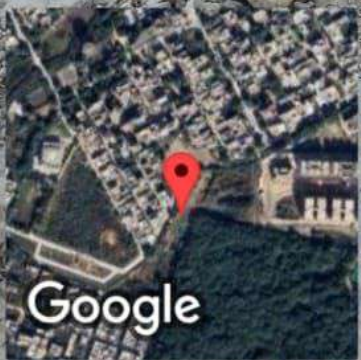


Google



 **GPS Map Camera**

Lucknow, Uttar Pradesh, India
E-1364, E-block, Omaxe City, Lucknow, Uttar
Pradesh 226014, India
Lat 26.75425° Long 80.92513°
14/02/2025 04:38 PM GMT +05:30



सेवा में,

श्रीमान अपर जिलाधिकारी, कलेक्ट्रेट,
लखनऊ, उत्तर प्रदेश।

सन्दर्भ: पत्रांक संख्या 582/डी0एल0आर0सी0/2024 दिनांकित 12.10.2024।

विषय: मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित वाद- 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ यू. पी. व अन्य में पारित आदेश दिनांक 02.09.2024 के अनुपालन में ओमेक्स सिटी स्थित तालाबों के पुनर्सृजन में टाउनशिप के निवासियों द्वारा किये जा रहे व्यवधान के संबंध में।

महोदय,

उपरोक्त संदर्भित वाद संख्या 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशों के क्रम में मा0 जिलाधिकारी लखनऊ द्वारा सृजित कमेटी द्वारा उपरोक्त ओमेक्स सिटी योजना के अन्तर्गत स्थित तालाबों की जांच सम्पन्न की गयी।

उपरोक्त के क्रम में अपरजिलाधिकारी प्रशासन एवं प्रभारी अधिकारी (सम्पत्ति) लखनऊ नगर निगम द्वारा कम्पनी को पत्र प्रेषित कर ओमेक्स सिटी के अन्तर्गत स्थित तालाब भूमि खसरा संख्या 1211/0.019, 1250/0.076, 1251/0.025, 1653/0.038 एवं 1681/0.202 को उसके मूल स्वरूप में लाने हेतु पुनर्सृजन का कार्य सुनिश्चित किये जाने के निर्देश निर्गत किये गये हैं।

उपरोक्त निर्देशों को पूर्ण किये जाने हेतु जब कम्पनी के कर्मचारी द्वारा खसरा संख्या 1250 रकबा 0.076 तथा खसरा संख्या 1251 रकबा 0.025 पर कार्य शुरू किया जा रहा था तो टाउनशिप के निवासियों द्वारा कार्य में व्यवधान उत्पन्न किया गया और मौके पर उपस्थित कम्पनी के कर्मचारियों से गाली-गलौच की गई व उनके वाहन जेसीबी व ट्रैक्टर की चाबी छीन ली गयी जो अभी तक वापस नहीं की गई है। उक्त के अतिरिक्त पुनर्निमाण में प्रयुक्त वाहनों एवं समानों को भी टाउनशिप के अन्दर जाने से रोका जा रहा जिसके कारण मौके पर कार्य किया जाना संभव नहीं हो पा रहा है।

अतः महोदय से निवेदन है कि कम्पनी द्वारा खसरा संख्या 1250 रकबा 0.076 तथा खसरा संख्या 1251 रकबा 0.025 पर किये जा रहे कार्य में व्यवधान उत्पन्न करने वाले स्थानीय लोगो के विरुद्ध उचित कार्यवाही किये जाने हेतु संबंधित को निर्देशित करने की कृपा करे, जिससे कम्पनी अपना कार्य आपके के द्वारा दिये गये समय सीमा में सुचारु रूप से पूर्ण कर सकें।

धन्यवाद।

द्वारा अधिकृत हस्ताक्षरी

ओमेक्स लिमिटेड



प्रतिलिपि: आवश्यक कार्यवाही हेतु सूचनार्थ।
श्रीमान तहसीलदार सरोजनीनगर, लखनऊ।

"This is to inform that please make all correspondence with us on our Zonal Office Address only,,"

OMAXE LIMITED

Zonal Office : CYBER TOWER, IIInd Floor, TC-34/V2, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh- 226010.

Tel.: 0522-4913000, M. No. 9999999 315

Corporate Office : 7, Local Shopping Complex, Kalkaji, New Delhi - 110 019 (India)

Tel. : 91-11-41896680-85, 41893100

Regd. Office : Shop No. 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon - 122 001, (Haryana)

Toll Free No. 1800 102 0064, Website : www.omaxe.com CIN : L74899HR1989PLC051918

कार्यालय उप जिलाधिकारी, सरोजनीनगर, लखनऊ

पत्रांक:मेमो/र0का0-पैमा0/2025

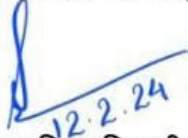
दिनांक 12.02.2025

आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित मूल आवेदन सं0 ओ.ए0 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ उ.प्र. व अन्य में पारित आदेश दिनांक 08.01.2025 के अनुपालन हेतु ग्राम औरंगाबाद खालसा परगना बिजनौर तहसील सरोजनीनगर लखनऊ की गाटा संख्या 1211, 1250, 1251, 1653 व 1681 जो कि राजस्व अभिलेखों में तालाब हेतु सुरक्षित दर्ज है, के पुर्नसृजन की संबंधित कार्यवाही हेतु मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा आदेश पारित किया गया है। अतः वादग्रस्त ग्राम लखनऊ नगर निगम में सम्मिलित होने के कारण नगर निगम लखनऊ टीम के साथ समन्वय स्थापित कर उपरोक्त गाटाओं पर कार्यवाही हेतु नायब तहसीलदार श्री ऋतुराज शुक्ला की अध्यक्षता में निम्नलिखित राजस्व टीम गठित की जाती है:-

1. श्री शिव प्रकाश श्रीवास्तव, राजस्व निरीक्षक उतरठिया।
2. श्री सारांश सिंह, क्षेत्रीय लेखपाल।
3. श्री अनुपम बाजपेई, लेखपाल।
4. श्री विवेक बहादुर सिंह, लेखपाल।
5. श्री दीपक वर्मा, लेखपाल।


उपरोक्त राजस्व टीम को निर्देशित किया जाता है कि दिनांक 13.02.2025 को पूर्वाह्न 11:00 बजे स्थल पर पहुँचकर मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश का अनुपालन कराकर आख्या अधोहस्ताक्षरी को प्रस्तुत करना सुनिश्चित करें।


12.2.24

उपजिलाधिकारी,
सरोजनीनगर, लखनऊ

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. श्रीमान जिलाधिकारी महोदय, लखनऊ।
2. सहायक नगर आयुक्त, नगर निगम लखनऊ को इस आशय से प्रेषित कि नियत तिथि पर टीम गठित कर मौके पर राजस्व टीम के साथ समन्वय स्थापित कर कार्य को सम्पादित कराये।
3. प्रभारी निरीक्षक, थाना बिजनौर, लखनऊ को प्रेषित कि उपरोक्त तिथि को पर्याप्त महिला/पुरुष आरक्षी बल उपलब्ध कराये, ताकि मौके पर शान्ति व्यवस्था सुनिश्चित होते हुये कार्य सम्पादित हो सके।
4. निदेशक, ओमेक्स लखनऊ
5. सम्बन्धित को अनुपालनार्थ।


उपजिलाधिकारी,
सरोजनीनगर, लखनऊ

दिनांक: 14/02/2025

सेवा में,

श्रीमान नगर आयुक्त,
 नगर निगम, लखनऊ,
 उत्तर प्रदेश।

विषय: मा0 राष्ट्रीय हरित अधिकरण के समक्ष योजित मूल आवेदन संख्या ओ0ए0 836/2024 सरिता द्विवेदी बनाम स्टेट आफ यू.पी0 व अन्य में पारित आदेश दिनांक 08.01.2025 के अनुपालन के सम्बन्ध में।

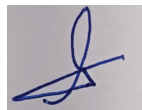
महोदय,

अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित उपरोक्त आदेश दिनांक 08.01.2025 के क्रम में ग्राम औरंगाबाद खालसा तहसील सरोजनीनगर लखनऊ में स्थित खसरा संख्या 1211, 1250, 1251, 1653 व 1681 में स्थित तालाबों के पुर्नस्थापना में स्थानीय निवासियों द्वारा किये जा रहे व्यवधान के क्रम में उपजिलाधिकारी सरोजनीनगर लखनऊ द्वारा अपने आदेश दिनांक 12.02.2025 के माध्यम से नायब तहसीलदार श्री ऋतुराज शुक्ला की अध्यक्षता में राजस्व टीम गठित कर दिनांक 13.02.2025 को मौके पर जाकर मा0 राष्ट्रीय हरित अधिकरण के आदेश का अनुपालन सुनिश्चित किये जाने के आदेश दिये गये।

उपरोक्त आदेश के अनुपालन में आज दिनांक 13.02.2025 को राजस्व टीम की उपस्थिति में उपरोक्त गाटा संख्याओं पर तालाबों के पुर्नस्थापना का कार्य पुनः प्रारम्भ किया गया, जिसके अन्तर्गत तालाबों के पुर्नस्थापना, साफ-सफाई व तट बंध तथा उसके चारों ओर पाथ वे का निर्माण एवं आवश्यकतानुसार पेड़ लगाये जा रहे हैं, जिसे दिनांक 31.03.2025 तक पूर्ण किये जाने का प्रयास किया जायेगा, वैसी स्थिति में जबकि स्थानीय निवासियों द्वारा अग्रतर कोई व्यवधान उत्पन्न न किया जाये।

महोदय को सूचनार्थ प्रेषित।

धन्यवाद।


TRUE COPY

द्वारा ओमेक्स लिमिटेड



अधिकृत हस्ताक्षरी

प्रतिलिपि: श्रीमान उपजिलाधिकारी, सरोजनीनगर लखनऊ।

"This is to inform that please make all correspondence with us on our Zonal Office Address only.,

OMAXE LIMITED

Zonal Office : CYBER TOWER, IInd Floor, TC-34/V2, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh- 226010.

Tel.: 0522-4913000, M. No. 9999999 315

Corporate Office : 7, Local Shopping Complex, Kalkaji, New Delhi - 110 019 (India)

Tel. : 91-11-41896680-85, 41893100

Regd. Office : Shop No. 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon - 122 001, (Haryana)

Toll Free No. 1800 102 0064, Website : www.omaxe.com CIN : L74899HR1989PLC051918

सेवा में,

क्षेत्रीय अधिकारी,
 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
 क्षेत्रीय कार्यालय लखनऊ, उत्तर प्रदेश।

सन्दर्भ: पत्रांक संख्या 1734/सहमति-1564ए/2025 दिनांकित 07.02.2025।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ यू.पी. व अन्य में पारित आदेश दिनांक 08.01.2025 के अनुपालन में।

महोदय,

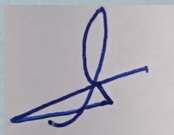
कृपया उपरोक्त विषयांकित अपने संदर्भित पत्र दिनांक 07.02.2025 का सन्दर्भ ग्रहण करने की कृपा करें। उपरोक्त पत्र के माध्यम से महोदय द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ यू.पी. व अन्य में पारित आदेश दिनांक 08.01.2025 के अनुपालन में परियोजना में विकसित ग्रीन बेल्ट का क्षेत्रफल (पेड़-पौधों के विवरण सहित) तथा परियोजना का कुल क्षेत्रफल संबंधी सूचनायें महोदय को उपलब्ध कराये जाने हेतु निर्देशित किया गया है।

उपरोक्त निर्देशों के क्रम में महोदय को अवगत कराना है कि प्रार्थी कम्पनी द्वारा विकसित की गई ओमेक्स सिटी योजना का कुल क्षेत्रफल लगभग 41.2 हेक्टेयर है जिसमें उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड की अनापत्ति दिनांक 05.02.2007, जिसके माध्यम से 15 प्रतिशत ग्रीन बेल्ट के विकास की अनुमति दी गयी है, के सापेक्ष लगभग 16.07 प्रतिशत भूमि पर ग्रीन बेल्ट का विकास किया गया है। उक्त योजना में विकासकर्ता द्वारा पाथ वे, सडक, पार्क के किनारे एवं योजना की बाउन्ड्री वाल के अन्दर आम, नीम, पीपल बरगद फाइकस इत्यादि जैसे बड़े पेड़ लगाये गये हैं जो कि 10 वर्ष से भी अधिक पुराने हैं जो कि उपरोक्त 16.07 प्रतिशत ग्रीन बेल्ट के अतिरिक्त हैं। योजना के अन्तर्गत विकसित ग्रीन बेल्ट एवं लगाये गये पेड़ों की स्थिति निम्नवत् है:-

ग्रीन बेल्ट	16.07 प्रतिशत
आम, नीम, पीपल, बरगद, फाइकस जैसे बड़े एवं दस वर्ष से पुराने पेड़	लगभग 3500

महोदय को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

धन्यवाद।



TRUE COPY

द्वारा ओमेक्स लिमिटेड

अधिकृत हस्ताक्षर

"This is to inform that please make all correspondence with us on our Zonal Office Address only..

OMAXE LIMITED

Zonal Office : CYBER TOWER, IInd Floor, TC-34/V2, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh- 226010.

Tel.: 0522-4913000, M. No. 9999999 315

Corporate Office : 7, Local Shopping Complex, Kalkaji, New Delhi - 110 019 (India)

Tel. : 91-11-41896680-85, 41893100

Regd. Office : Shop No. 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon - 122 001, (Haryana)

Toll Free No. 1800 102 0064, Website : www.omaxe.com CIN : L74899HR1989PLC051918



Ref. No. H.14.981 / सी-5 / एल/जल-238/2024

Dated 29/07/2024
पंजीकृत

सेवा में,

मैसर्स ओमेक्स सिटी (ओमेक्स लि0),
ग्राम-औरंगाबाद खालसा, नियर शहीद पथ, बिजनौर रोड,
लखनऊ।

विषय: आवासीय परियोजना मैसर्स ओमेक्स सिटी (ओमेक्स लि0), ग्राम-औरंगाबाद खालसा, नियर शहीद पथ, बिजनौर रोड, लखनऊ को जारी कारण बताओ नोटिस दिनांक 20.06.2023 को निस्तारित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक- एच 96088/सी-5/एल/जल-238/23 दिनांक 20.06.2023 का संदर्भ ग्रहण करें, जिसके माध्यम से इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपण हेतु कारण बताओ नोटिस जारी किया गया था। उक्त कारण बताओ नोटिस के परिप्रेक्ष्य में इकाई द्वारा अपना प्रतिउत्तर दिनांक 07.07.2023 प्रेषित किया गया है, जिसके द्वारा इकाई को जारी कारण बताओ नोटिस निक्षेपित किये जाने का अनुरोध किया गया है।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र संख्या-539/सहमति-564-ए/24 दिनांक 24.07.2024 द्वारा अद्यतन आख्या प्रेषित की गयी है। क्षेत्रीय अधिकारी द्वारा प्रेषित आख्यानसार आवासीय परियोजना का निरीक्षण क्षेत्रीय कार्यालय, लखनऊ के प्राधिकृत अधिकारियों द्वारा दिनांक 22.07.2024 को किया गया। आख्यानसार परियोजना में स्थापित सीवेज ट्रीटमेंट प्लाण्ट (एस0टी0पी0) के आउटलेट से जनित शुद्धिकृत उत्प्रवाह के नमूने दिनांक 22.03.2022 एवं 12.04.2022 को एकत्रित किये गये, जोकि विश्लेषण आख्यानसार मानको के अनुरूप नहीं पाये गये। क्षेत्रीय कार्यालय के प्राधिकृत अधिकारियों द्वारा एस.टी.पी. का निरीक्षण दिनांक 29.04.2022, 28.09.2022, 30.12.2022 एवं 28.03.2024 को किये गये तथा निरीक्षण के समय एकत्रित नमूना में प्रचालकों की मात्रा निर्धारित मानको के अनुरूप पाये गये। एस0टी0पी0 के शोधित उत्प्रवाह का प्रयोग परिसर के अन्दर लगभग-17 पार्को में सिंचाई इत्यादि के रूप में किया जाता है। सिंचाई एवं गार्डनिंग से बने अवशेष उत्प्रवाह को परिसर के निकट स्थित किला मोहम्मदी ड्रेन में निस्तारित किया जाता है। निरीक्षण के दौरान नाले में उत्प्रवाह निस्तारित होता हुआ नहीं पाया गया। समस्त शोधित उत्प्रवाह को परिसर के अन्दर प्रयोग में लाया जा रहा था।

उपरोक्त तथ्यों के दृष्टिगत क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र दिनांक 24.07.2024 द्वारा आवासीय परियोजना के विरुद्ध दिनांक 22.03.2022 से 28.04.2022 तक कुल 38 दिन का उल्लंघन मानते हुए रुपये 37500/- प्रतिदिन की दर से कुल रू0 14,25,000/- (रुपये चौदह लाख पच्चीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए कारण बताओ नोटिस दिनांक 20.06.2023 को निक्षेपित किये जाने की संस्तुति की गयी है।

अतः क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र संख्या-539/सहमति-564-ए/24 दिनांक 24.07.2024 का संज्ञान लेते हुए सक्षम अधिकारी के अनुमोदनोपरान्त आवासीय परियोजना मैसर्स ओमेक्स सिटी (ओमेक्स लि0), ग्राम- औरंगाबाद खालसा, नियर शहीद पथ, बिजनौर रोड, लखनऊ के विरुद्ध जारी कारण

...2

(2)

बताओ नोटिस दिनांक 20.06.2023 को रू० 14,25,000/- (रूपये चौदह लाख पच्चीस हजार मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए निम्नलिखित निर्देश/शर्तों के साथ निस्तारित किया जाता है:-

1. आवासीय परियोजना मैसर्स ओमेक्स सिटी (ओमेक्स लि०), ग्राम-औरंगाबाद खालसा, नियर शहीद पथ, बिजनौर रोड, लखनऊ द्वारा जल (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1974 (यथासंशोधित) की धारा-25/26 एवं वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 (यथासंशोधित) की धारा-21/22 के अन्तर्गत सहमति (जल एवं वायु) प्राप्त किया जाना सुनिश्चित किया जाये।
2. आवासीय परियोजना में स्थापित एस.टी.पी. का संचालन सुचारु रूप से इस प्रकार किया जाये, जिससे जनित उत्प्रवाह निर्धारित मानकों के सदैव अनुरूप रहें तथा अधिक से अधिक उत्प्रवाह का प्रयोग सिंचाई/गार्डनिंग में किया जाये।
3. आवासीय परियोजना में स्थापित सीवेज उत्प्रवाह शुद्धिकरण संयंत्र के आउटलेट की विश्लेषण आख्या एन.ए. बी.एल. मान्यता प्राप्त प्रयोगशाला से कराकर आख्या प्रत्येक 03 माह में प्रेषित की जाये।

उद्योग के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू० 14,25,000/- (रूपये चौदह लाख पच्चीस हजार मात्र) का भुगतान जिसका payment gateway (URL: <https://erp.eshiksa.net/DirectFeesv3/UPPCB>) के माध्यम से Dedicated Account में जमा करना सुनिश्चित करें। Payment gateway के Homepage के dropdown में निम्नवत् विशिष्ट सूचना का चयन करें-

- | | | |
|---|---|-----------------|
| 1. Nature of Pollution / प्रदूषण की प्रकृति | - | Water Pollution |
| 2. Regional offices / क्षेत्रीय कार्यालय | - | Lucknow |
| 3. EC imposed in compliance / अनुपालन में ईसी लगाया गया | - | UPPCB |

उपरोक्त निर्देशों के अनुपालन में विलम्बतम् 15 कार्यदिवस के अन्दर अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा करना सुनिश्चित करें तथा उक्त का साक्ष्य क्षेत्रीय कार्यालय, लखनऊ एवं बोर्ड मुख्यालय, लखनऊ को भी प्रेषित करें।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत
भवदीय,

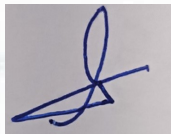


मुख्य पर्यावरण अधिकारी (वृत्त-5)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, लखनऊ।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित कि उपरोक्त शर्तों का अनुपालन कराते हुए अनुपालन आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, (वृत्त-5)



TRUE COPY



NEFT/RTGS Challan

UTTAR PRADESH POLLUTION CONTROL BOARD

Account Number : ICL40801192225108

IFSC Code : ICIC0000103

Bank Name : ICICI Bank Ltd

Branch Name : RPC Mumbai

Date :01/08/2024

Total amount payable Rs :1425000.00

Payment Details

PGAmount	1425000.00
Convenience Fee	0.00
GST	0.00

Payer Details

Reference No	eshf_66ab529f6836f1 6771722503839
SubMerchant Id	1677
UPIVPA	upivpa

Notes:

1. Please verify content of RTGS/NEFT instruction slip generated for accuracy.
2. Post taking print out of RTGS/NEFT instruction slip, visit to your bank for remitting the fund through RTGS/NEFT.
3. You may also add Account Number as payee in your Internet Banking for remitting the fund through RTGS/NEFT.
4. While making payments ensure to:
 - i. Initiate the payment well before the late-fee is applicable and/or before the last payment due date.
 - ii. Avoid any mismatch/incorrect input of an Account Number or IFSC.
 - iii. Ensure to remit funds equal to the total amount, only.
 - iv. Avoid multiple payments with the same Account Number.
5. Any of the above error will lead to a failure/delay in the settlement or refund of the funds to the Merchant Account, for which ICICI Bank will not be responsible.
6. For any refund/claim please contact your Merchant/Institute, only.

Customer Copy (To be filled by Bank official)

Transaction ID : 240801192225108

Date : 01/08/2024

Paymode : NEFT/RTGS Challan

Amount Collected : 1425000.00

Contact Us

ibcmsdesk@icicibank.com

Please check the status of the payment by login to

<https://www.eazypay.icicibank.com/Transaction Status/>



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



Online Environmental Compensation Payment Portal

name OMAXE LTD	mobile 8999999320
email anjanipandey@omaxe.com	Industry_address OMAXE CITY(OMAXE LTD), VILLAGE AURANGABAD KHALSA, NEAR SHAHE
nature_of_pollution Water Pollution	regional_offices Lucknow.
district Lucknow	EC_imposed_by_compliance UPPCB Order
amount_EC_imposed 1425000	amount_EC_imposed_word Fourteen Lakh Twenty Five Thousand Rupees Only
amount 1425000	amount_word Fourteen Lakh Twenty Five Thousand Rupees Only.
trnid eshf_66ab529f6836f16771722503839	Payment Date 01-08-2024
paymentMode NEFTRTGS	Status Success

Note :- Computer Generate Receipt & No Signature Required

Powered by 



Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone: 0522-2720828, 2720831, Fax: 0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

215952/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2024

Date: 30/07/2024

To,

M/s

Omaxe City of M/s Omaxe Limited

village - Aurangabad Khalsa, Aurangabad Jangir, Tehsil - Sarojani
 Nagar, Distt - Lucknow, LUCKNOW, 226025

Application Id- 27303095

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to Omaxe City of M/s Omaxe Limited located at village - Aurangabad Khalsa, Aurangabad Jangir, Tehsil - Sarojani Nagar, Distt - Lucknow, LUCKNOW, 226025. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Omaxe City of M/s Omaxe Limited granted for the period from 30/07/2024 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
------	---------	----------	------

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1005.54 KLD	STP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6.5 to 9
2	BOD (mg/L)	20 mg/l
3	Fecal Coliform (MPN/100ml)	1000
4	TSS (mg/L)	100 mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dg sets of 125 KVA	Diesel	1	Particulate Matter	2.2 meter above the roof of nearest building

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P) Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This Consent to Operate is valid for operation of STP of 2200 KLD capacity for the treatment of sewage 1005.54 KLD and operation of DG set of 125 KVA in the housing society of M/s Omaxe City of M/s Omaxe Limited, village -Aurangabad Khalsa, Aurangabad Jangir, Tehsil -Sarojani Nagar, Distt -Lucknow.

2. The unit shall deposit Environmental Compensation of Rs. 14,25,000/ (Rs Fourteen lakh Twenty Five Thousand Only) imposed against the unit imposed by UPPCB vide letter dated 29.07.2024 within 15 days
3. Unit shall operate and maintain the STP and treated effluent shall always meet the norms for STPs as prescribed in the Environment (Protection) Rules 1986.
4. Electromagnetic flow meter shall be installed at water source (Tube well) and outlet of STP and shall maintain the records.
5. DG set of 125 KVA shall always be equipped with canopy and stack height of 2.2 meter above from the roof of nearest building.
6. Operation of Air pollution control system and operation of the unit must ensure protection of ambient air of the area.
7. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
8. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
9. Unit shall comply the provisions of Solid waste Management Rules 2016, and shall ensure safe disposal of solid waste generated.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Digitally signed by Vivek Roy
Date: 2024.08.04 01:22:29 +05'30'
Vivek Roy
Chief Environment Officer

Copy to:

Regional Officer Lucknow to ensure the compliance of the conditions imposed in the consent order

Digitally signed by Vivek Roy
Date: 2024.08.04 01:22:53 +05'30'
Vivek Roy
Chief Environment Officer



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

TRUE COPY



ANNEXURE -L

Date- 05/08/2024

To
Uttar Pradesh Pollution Control Board
Building No.- TC-12V
Vibhuti Khand, Gomti Nagar
Lucknow-226010

Sub- Compliance of your letter Ref.No.H14981/C-5/L/water-238/2024 against demand at "Omaxe City" at Village Aurangabad Khalsa, Lucknow,

Dear Sir,

With respect to the above mentioned letter date 29/07/2024 for the demand of Rs. 1425000 / against the environmental damages raised by you . It is pleased to update you that particular amount paid vide Trf Id- 240801192225108 date 01/08/2024

Copy attached for reference.

Thanking you

Yours Sincerely
For Omaxe Ltd.

Authorized Signatory

✓ CC: Regional Office, Uttar Pradesh Pollution Control Board, Building No.-TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010.

Encl. 1 Receipt copy of bank



Reciked
05/08/24

"This is to inform that please make all correspondence with us on our Zonal Office Address only,,

OMAXE LIMITED

Zonal Office : CYBER TOWER, IInd Floor, TC-34/V2, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh- 226010.

Tel.: 0522-4913000, M. No. 9999999 315

Corporate Office : 7, Local Shopping Complex, Kalkaji, New Delhi - 110 019 (India)

Tel. : 91-11-41896680-85, 41893100

Head Office : Shop No. 10-B First Floor Omaxe Celebration Mall, Sohna Road, Gurgaon - 122 001, (Haryana)



Date- 05/08/2024

To
Uttar Pradesh Pollution Control Board
Building No.- TC-12V
Vibhuti Khand, Gomti Nagar
Lucknow-226010

Sub- Compliance of your letter Ref.No.H14981/C-5/L/water-238/2024 against demand at "Omaxe City" at Village Aurangabad Khalsa, Lucknow,

Dear Sir,

With respect to the above mentioned letter date 29/07/2024 for the demand of Rs. 1425000 / against the environmental damages raised by you . It is pleased to update you that particular amount paid vide Trf Id- 240801192225108 date 01/08/2024

Copy attached for reference.

Thanking you

Yours Sincerely
For Omaxe Ltd.

Authorized Signatory

CC: Regional Office, Uttar Pradesh Pollution Control Board, Building No.-TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010.

Encl. 1 Receipt copy of bank

TRUE COPY

डाक प्राप्ति रसीद
प्राप्ति दिनांक. 05.08.24
आजकता के हस्ताक्षर.
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

"This is to inform that please make all correspondence with us on our **Zonal Office** Address only"

OMAXE LTD.

Zonal Office : CYBER TOWER, IIInd Floor, 'TC-34/V2, Vibhuti Khand Gomti Nagar, Lucknow, Uttar Pradesh - 226010.

Tel.: 0522-4913000, M.No. 9999999 315


Corporate Office : 7, Local Shopping Complex, Kalkaji, New Delhi - 110 019 (India).

Tel.: +91-11-41896680-85, 41893100

Regd. Office: Shop No. 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon - 122 001, (Haryana)

Toll Free No. 1800 102 0064, Website: www.omaxeltd.com, CIN: L74900UP1090DI0051018

खसरा सं० 1250, 1251

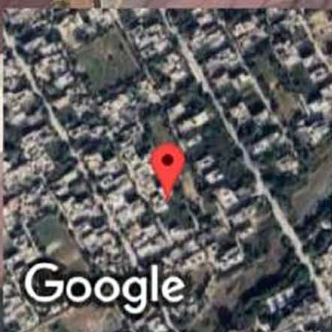
 GPS Map Camera

Lucknow, Uttar Pradesh, India


453, Omaxe City, Lucknow, Uttar Pradesh 226014, India

Lat 26.757964° Long 80.922962°

18/02/2025 04:28 PM GMT +05:30



खसरा सं० 1250, 1251

 GPS Map Camera



Lucknow, Uttar Pradesh, India

458, Omaxe City, Lucknow, Uttar Pradesh 226014, India

Lat 26.757851° Long 80.92306°

18/02/2025 04:27 PM GMT +05:30

खसरा सं० 1250, 1251



 GPS Map Camera




Lucknow, Uttar Pradesh, India

B464, Omaxe City, Lucknow, Uttar Pradesh 226014,
India

Lat 26.757676° Long 80.923579°

18/02/2025 04:27 PM GMT +05:30

खसरा सं० 1211

 GPS Map Camera



Lucknow, Uttar Pradesh, India

263, Omaxe City, Lucknow, Uttar Pradesh 226014, India

Lat 26.757055° Long 80.921133°

18/02/2025 04:30 PM GMT +05:30

खसरा सं० 1211



 **GPS Map Camera**



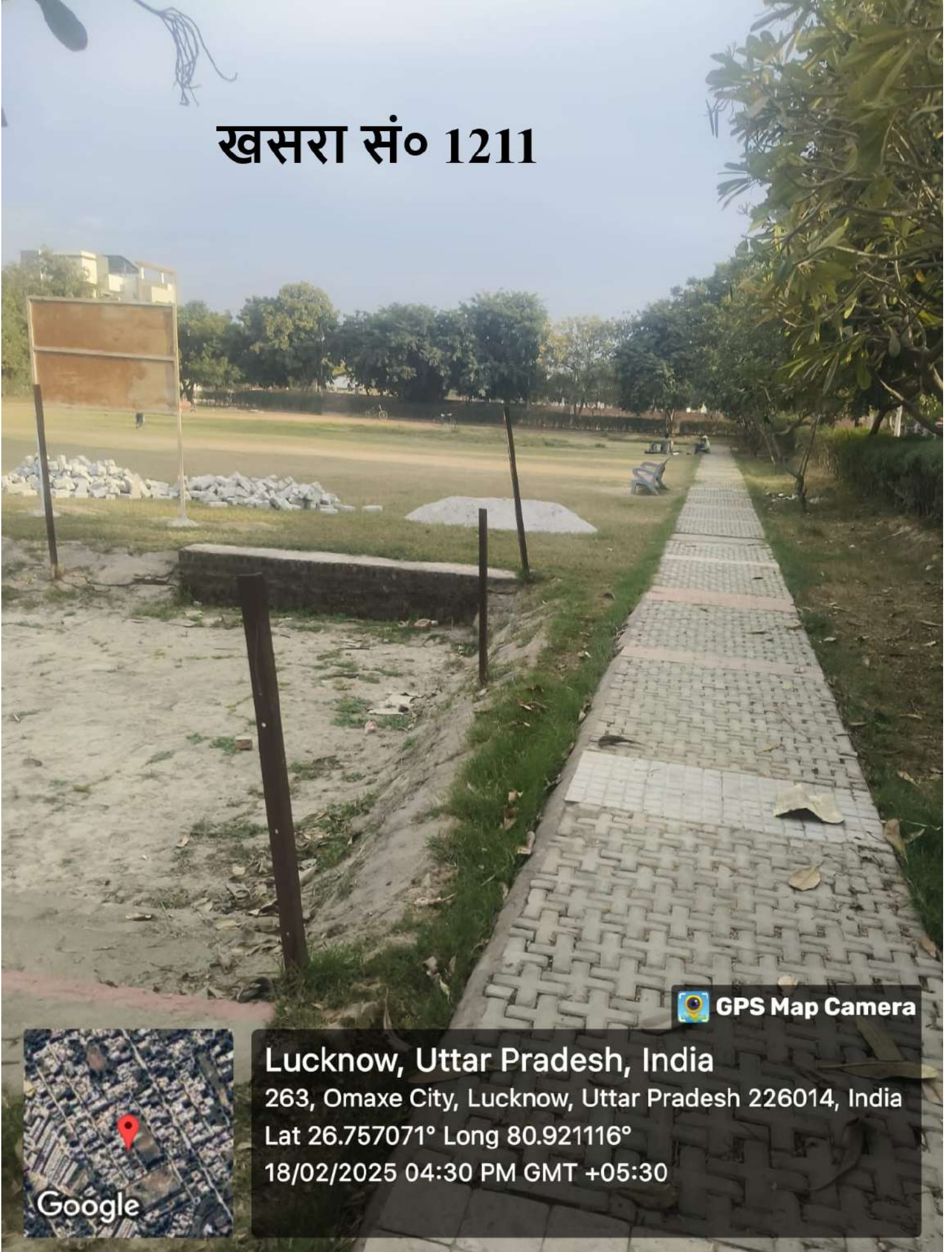
Lucknow, Uttar Pradesh, India

263, Omaxe City, Lucknow, Uttar Pradesh 226014, India

Lat 26.757099° Long 80.921078°

18/02/2025 04:30 PM GMT +05:30

खसरा सं० 1211



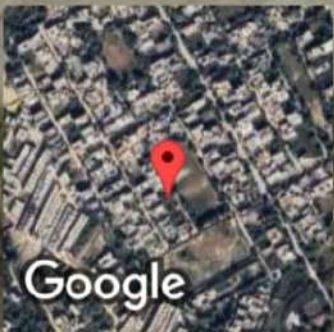
 **GPS Map Camera**

Lucknow, Uttar Pradesh, India

263, Omaxe City, Lucknow, Uttar Pradesh 226014, India

Lat 26.757071° Long 80.921116°

18/02/2025 04:30 PM GMT +05:30



Google

खसरा सं० 1653, 1681

 GPS Map Camera

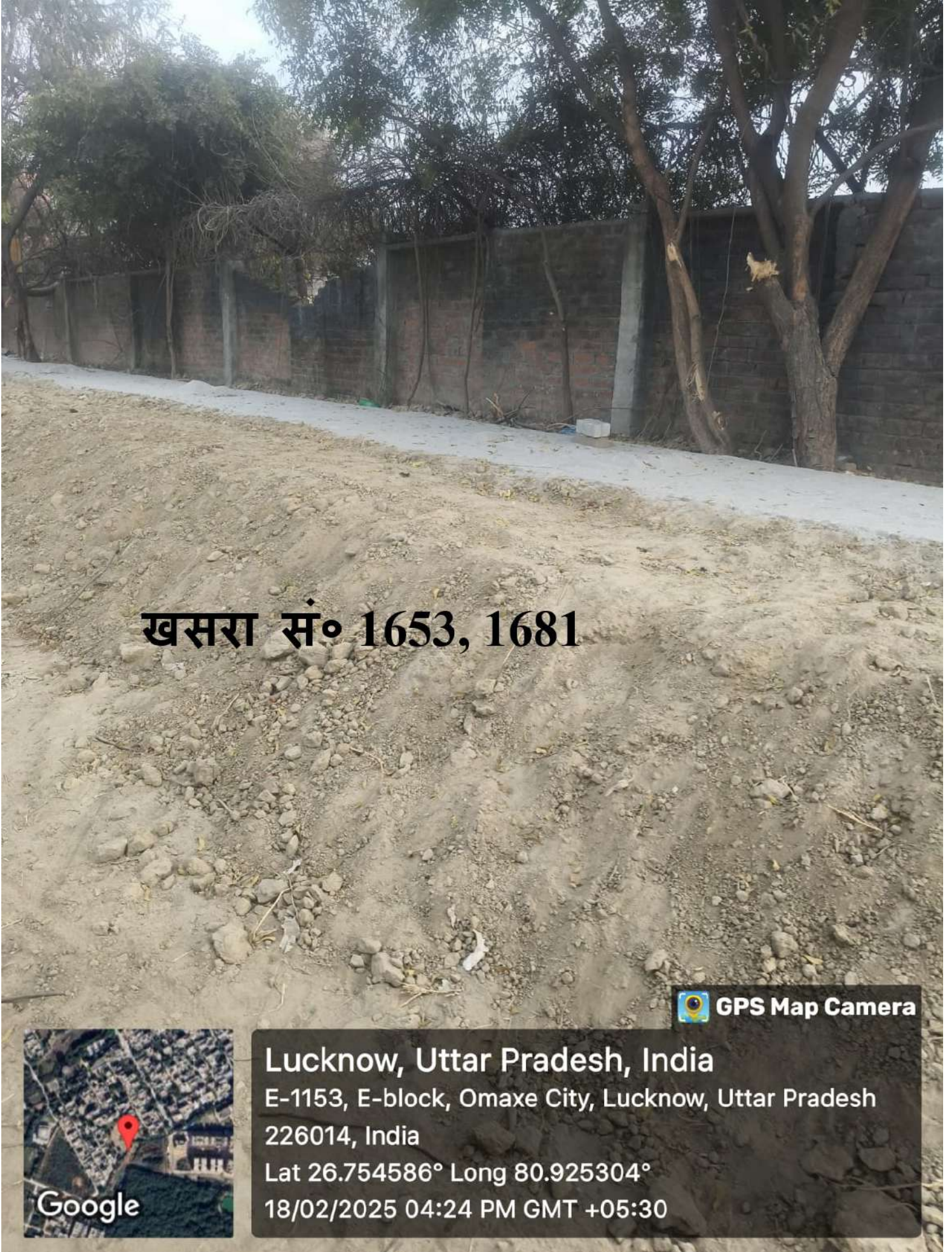


Lucknow, Uttar Pradesh, India

E-1153, E-block, Omaxe City, Lucknow, Uttar Pradesh
226014, India

Lat 26.754592° Long 80.925212°

18/02/2025 04:24 PM GMT +05:30



खसरा सं० 1653, 1681

GPS Map Camera

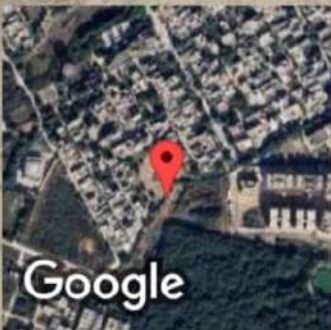
Lucknow, Uttar Pradesh, India

E-1153, E-block, Omaxe City, Lucknow, Uttar Pradesh

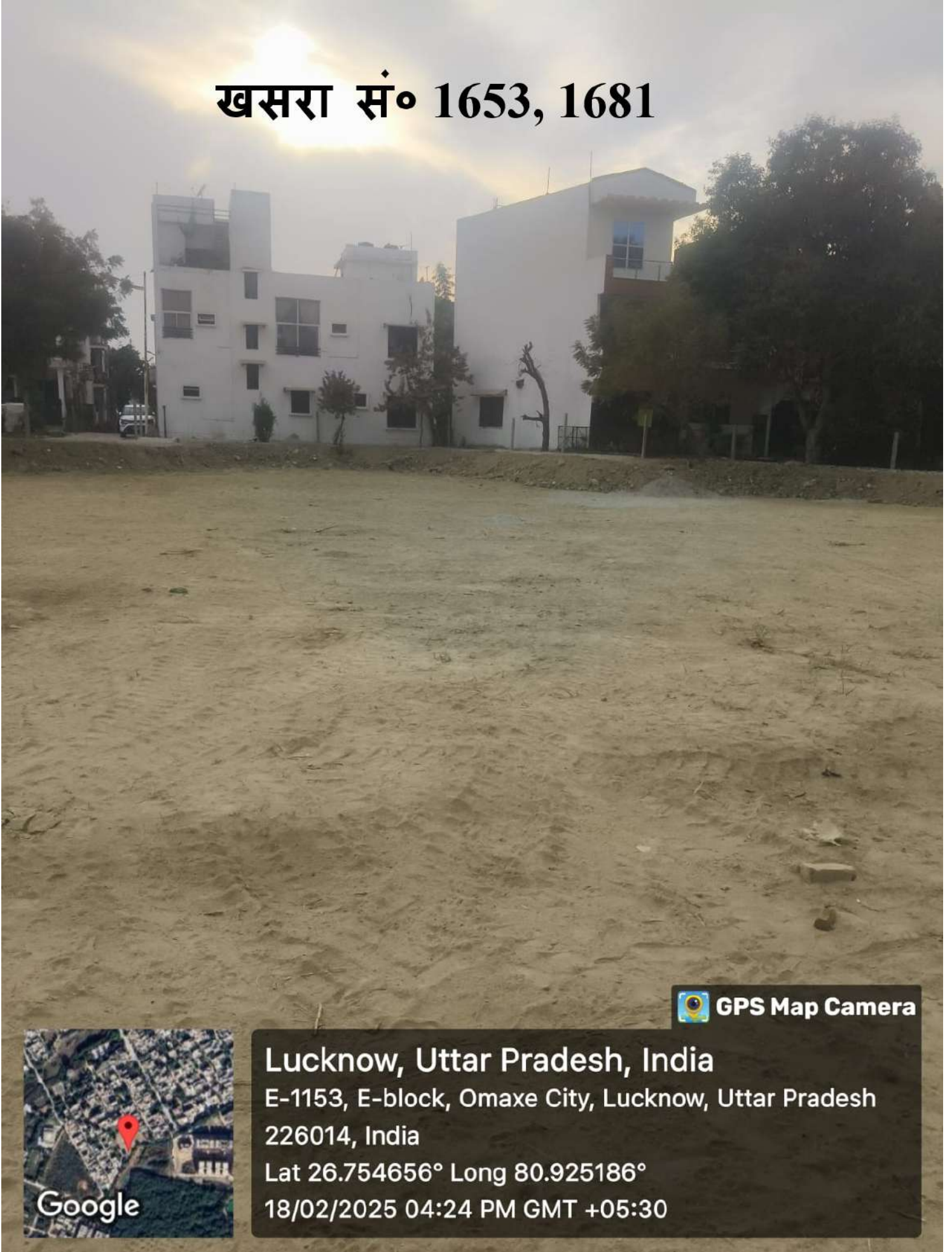
226014, India

Lat 26.754586° Long 80.925304°

18/02/2025 04:24 PM GMT +05:30



खसरा सं० 1653, 1681



 GPS Map Camera



Lucknow, Uttar Pradesh, India


E-1153, E-block, Omaxe City, Lucknow, Uttar Pradesh
226014, India

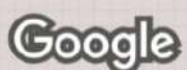
Lat 26.754656° Long 80.925186°

18/02/2025 04:24 PM GMT +05:30

खसरा सं० 1653, 1681

सो भी
पणनीय
पाना-
नसवड
ससवड

 GPS Map Camera

 Google

Lucknow, Uttar Pradesh, India

E-1179, E-block, Omaxe City, Lucknow, Uttar Pradesh
226014, India

Lat 26.754617° Long 80.925512°

18/02/2025 04:23 PM GMT +05:30

सेवा में,

श्रीमान अपर जिलाधिकारी, कलेक्ट्रेट,
लखनऊ, उत्तर प्रदेश।

सन्दर्भ: पत्रांक संख्या 582/डी0एल0आर0सी0/2024 दिनांकित 12.10.2024।

विषय: मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित वाद- 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ यू. पी. व अन्य में पारित आदेश दिनांक 02.09.2024 के अनुपालन में ओमेक्स सिटी स्थित तालाबों के पुनर्सृजन में टाउनशिप के निवासियों द्वारा किये जा रहे व्यवधान के संबंध में।

महोदय,

उपरोक्त संदर्भित वाद संख्या 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशों के क्रम में मा0 जिलाधिकारी लखनऊ द्वारा सृजित कमेटी द्वारा उपरोक्त ओमेक्स सिटी योजना के अन्तर्गत स्थित तालाबों की जांच सम्पन्न की गयी।

उपरोक्त के क्रम में अपरजिलाधिकारी प्रशासन एवं प्रभारी अधिकारी (सम्पत्ति) लखनऊ नगर निगम द्वारा कम्पनी को पत्र प्रेषित कर ओमेक्स सिटी के अन्तर्गत स्थित तालाब भूमि खसरा संख्या 1211/0.019, 1250/0.076, 1251/0.025, 1653/0.038 एवं 1681/0.202 को उसके मूल स्वरूप में लाने हेतु पुनर्सृजन का कार्य सुनिश्चित किये जाने के निर्देश निर्गत किये गये हैं।

उपरोक्त निर्देशों को पूर्ण किये जाने हेतु जब कम्पनी के कर्मचारी द्वारा खसरा संख्या 1250 रकबा 0.076 तथा खसरा संख्या 1251 रकबा 0.025 पर कार्य शुरू किया जा रहा था तो टाउनशिप के निवासियों द्वारा कार्य में व्यवधान उत्पन्न किया गया और मौके पर उपस्थित कम्पनी के कर्मचारियों से गाली-गलौच की गई व उनके वाहन जेसीबी व ट्रैक्टर की चाबी छीन ली गयी जो अभी तक वापस नहीं की गई है। उक्त के अतिरिक्त पुनर्निमाण में प्रयुक्त वाहनों एवं समानों को भी टाउनशिप के अन्दर जाने से रोका जा रहा जिसके कारण मौके पर कार्य किया जाना संभव नहीं हो पा रहा है।

अतः महोदय से निवेदन है कि कम्पनी द्वारा खसरा संख्या 1250 रकबा 0.076 तथा खसरा संख्या 1251 रकबा 0.025 पर किये जा रहे कार्य में व्यवधान उत्पन्न करने वाले स्थानीय लोगो के विरुद्ध उचित कार्यवाही किये जाने हेतु संबंधित को निर्देशित करने की कृपा करे, जिससे कम्पनी अपना कार्य आपके के द्वारा दिये गये समय सीमा में सुचारु रूप से पूर्ण कर सकें।

धन्यवाद।

द्वारा अधिकृत हस्ताक्षरी

ओमेक्स लिमिटेड



प्रतिलिपि: आवश्यक कार्यवाही हेतु सूचनार्थ।
श्रीमान तहसीलदार सरोजनीनगर, लखनऊ।

TRUE COPY

"This is to inform that please make all correspondence with us on our Zonal Office Address only.,

OMAXE LIMITED

Zonal Office : CYBER TOWER, IIInd Floor, TC-34/V2, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh- 226010.

Tel.: 0522-4913000, M. No. 9999999 315

Corporate Office : 7, Local Shopping Complex, Kalkaji, New Delhi - 110 019 (India)

Tel. : 91-11-41896680-85, 41893100

Regd. Office : Shop No. 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon - 122 001, (Haryana)

Toll Free No. 1800 102 0064, Website : www.omaxe.com CIN : L74899HR1989PLC051918

कार्यालय उप जिलाधिकारी, सरोजनीनगर, लखनऊ

पत्रांक:मेमो/र0का0-पैमा0/2025

दिनांक 12.02.2025

आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित मूल आवेदन सं0 ओ.ए0 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ उ.प्र. व अन्य में पारित आदेश दिनांक 08.01.2025 के अनुपालन हेतु ग्राम औरंगाबाद खालसा परगना बिजनौर तहसील सरोजनीनगर लखनऊ की गाटा संख्या 1211, 1250, 1251, 1653 व 1681 जो कि राजस्व अभिलेखों में तालाब हेतु सुरक्षित दर्ज है, के पुनर्सृजन की संबंधित कार्यवाही हेतु मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा आदेश पारित किया गया है। अतः वादग्रस्त ग्राम लखनऊ नगर निगम में सम्मिलित होने के कारण नगर निगम लखनऊ टीम के साथ समन्वय स्थापित कर उपरोक्त गाटाओं पर कार्यवाही हेतु नायब तहसीलदार श्री ऋतुराज शुक्ला की अध्यक्षता में निम्नलिखित राजस्व टीम गठित की जाती है:-

1. श्री शिव प्रकाश श्रीवास्तव, राजस्व निरीक्षक उतरठिया।
2. श्री सारांश सिंह, क्षेत्रीय लेखपाल।
3. श्री अनुपम बाजपेई, लेखपाल।
4. श्री विवेक बहादुर सिंह, लेखपाल।
5. श्री दीपक वर्मा, लेखपाल।


उपरोक्त राजस्व टीम को निर्देशित किया जाता है कि दिनांक 13.02.2025 को पूर्वाह्न 11:00 बजे स्थल पर पहुँचकर मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश का अनुपालन कराकर आख्या अधोहस्ताक्षरी को प्रस्तुत करना सुनिश्चित करें।



उपजिलाधिकारी,
सरोजनीनगर, लखनऊ

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. श्रीमान जिलाधिकारी महोदय, लखनऊ।
2. स्हायक नगर आयुक्त, नगर निगम लखनऊ को इस आशय से प्रेषित कि नियत तिथि पर टीम गठित कर मौके पर राजस्व टीम के साथ समन्वय स्थापित कर कार्य को सम्पादित करायें।
3. प्रभारी निरीक्षक, थाना बिजनौर, लखनऊ को प्रेषित कि उपरोक्त तिथि को पर्याप्त महिला/पुरुष आरक्षी बल उपलब्ध कराये, ताकि मौके पर शान्ति व्यवस्था सुनिश्चित होते हुये कार्य सम्पादित हो सके।
4. निदेशक, ओमेक्स लखनऊ
5. सम्बन्धित को अनुपालनार्थ।



उपजिलाधिकारी,
सरोजनीनगर, लखनऊ

TRUE COPY

दिनांक: 14/02/2025

सेवा में,

श्रीमान नगर आयुक्त,
 नगर निगम, लखनऊ,
 उत्तर प्रदेश।

विषय: मा0 राष्ट्रीय हरित अधिकरण के समक्ष योजित मूल आवेदन संख्या ओ0ए0 836/2024 सरिता द्विवेदी बनाम स्टेट आफ यू.पी0 व अन्य में पारित आदेश दिनांक 08.01.2025 के अनुपालन के सम्बन्ध में।

महोदय,

अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित उपरोक्त आदेश दिनांक 08.01.2025 के क्रम में ग्राम औरंगाबाद खालसा तहसील सरोजनीनगर लखनऊ में स्थित खसरा संख्या 1211, 1250, 1251, 1653 व 1681 में स्थित तालाबों के पुर्नस्थापना में स्थानीय निवासियों द्वारा किये जा रहे व्यवधान के क्रम में उपजिलाधिकारी सरोजनीनगर लखनऊ द्वारा अपने आदेश दिनांक 12.02.2025 के माध्यम से नायब तहसीलदार श्री ऋतुराज शुक्ला की अध्यक्षता में राजस्व टीम गठित कर दिनांक 13.02.2025 को मौके पर जाकर मा0 राष्ट्रीय हरित अधिकरण के आदेश का अनुपालन सुनिश्चित किये जाने के आदेश दिये गये।

उपरोक्त आदेश के अनुपालन में आज दिनांक 13.02.2025 को राजस्व टीम की उपस्थिति में उपरोक्त गाटा संख्याओं पर तालाबों के पुर्नस्थापना का कार्य पुनः प्रारम्भ किया गया, जिसके अन्तर्गत तालाबों के पुर्नस्थापना, साफ-सफाई व तट बंध तथा उसके चारों ओर पाथ वे का निर्माण एवं आवश्यकतानुसार पेड़ लगाये जा रहे हैं, जिसे दिनांक 31.03.2025 तक पूर्ण किये जाने का प्रयास किया जायेगा, वैसी स्थिति में जबकि स्थानीय निवासियों द्वारा अग्रतर कोई व्यवधान उत्पन्न न किया जाये।

महोदय को सूचनार्थ प्रेषित।

धन्यवाद।



TRUE COPY

द्वारा ओमेक्स लिमिटेड



अधिकृत हस्ताक्षरी

प्रतिलिपि: श्रीमान उपजिलाधिकारी, सरोजनीनगर लखनऊ।

"This is to inform that please make all correspondence with us on our Zonal Office Address only.,

OMAXE LIMITED

Zonal Office : CYBER TOWER, IInd Floor, TC-34/V2, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh- 226010.

Tel.: 0522-4913000, M. No. 9999999 315

Corporate Office : 7, Local Shopping Complex, Kalkaji, New Delhi - 110 019 (India)

Tel. : 91-11-41896680-85, 41893100

Regd. Office : Shop No. 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon - 122 001, (Haryana)

Toll Free No. 1800 102 0064, Website : www.omaxe.com CIN : L74899HR1989PLC051918